

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST (“EOI”) FOR**  
**NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN**  
**CONSTRUCTION AND TRADING OF REAL ESTATE**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Neptune Ventures and Developers Private Limited PAN: AACCN9418J CIN: U45202MH2009PTC189590
2.	Address of the registered office	Registered Office: 4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Neptune Magnet Mall, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
5.	Installed capacity of main products/ services office (if any) of corporate debtor	CD is engaged in construction and trading of real estate and major investment as specified in point no-4
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	28 Employees (as per CD but yet to be verified by undersigned)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<a href="http://arck.in">http://arck.in</a> , under the case list “Neptune Ventures and Developers Private Limited”
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional (“RP”) with Resolution Plan: - 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs /AIF - AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31-03-2022. ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website, <a href="http://www.arck.in">www.arck.in</a> or may be sought by E-mail at <a href="mailto:neptuneventures.ibc@gmail.com">neptuneventures.ibc@gmail.com</a>

10.	Last date for receipt of expression of interest	30.09.2023
11.	Date of issue of provisional list of prospective resolution applicants	10.10.2023
12.	Last date for submission of objections to provisional list	On or before 15.10.2023
13.	Process email id to submit EOI	neptuneventures.ibc@gmail.com



For Neptune Ventures and Developers Private Limited  
Sandeep Mahajan– Resolution Professional  
IBBI Regn No.: IBBI/IPA-001/IP-P00991/2017-2018/11631  
AFA Valid till: 19.12.2023  
Address: C2/288, Janak Puri, New Delhi -110058  
Email: neptuneventures.ibc@gmail.com  
Mob: 9810020531

Date: 15.09.2023  
Place: Mumbai

**PUBLIC NOTICE**

Public are informed that, my client Smt. Anusumama has lost the Original documents of Haku Patra dated 29/11/1991 issued by the Government of Karnataka in the name of Prabha. If any person/s firm company, institution or organization has any claim are holding the above mentioned document, they may contact the undersigned in writing within 7 days from the date of this notice falling which will be presumed that there are no claims.

SCHEDULE : All that piece and parcel of the property bearing No. 43-350-393, Old No. 168, Ward No. 20, Dandupalya, Kasaba Hobli, Hoskote Taluk, Bangalore Rural District, measuring East to West 1.44018 mtrs and North to South 12.192024 mtrs, in all measuring 111.4836 sq mtrs, and bounded on: East by : Road, West by : Property, North by : Road, South by : Government Land,

**IN THE COURT OF THE HON'BLE II ADDL. CHIEF JUDICIAL MAGISTRATE AT BANGALORE**  
Crl. Mis. No. 1191/2023

**BETWEEN: 1. Smt. Ramakka, W/o. Late. Sri. Venkataramanna @ S.V. Venkataramanna @ Palam Venkataramanna, aged about 85 years.**  
2. Smt. Chikka Kullamma, W/o. K.Y. Thimma Reddy, D/o. Late. Sri. Venkataramanna @ S.V. Venkataramanna @ Palam Venkataramanna, aged about 59 years.  
3. Smt. Sunkamma, W/o. Ramachandra Reddy, C. D/o. Late. Sri. Venkataramanna @ S.V. Venkataramanna @ Palam Venkataramanna, aged about 59 years.  
4. Sri. Ravendra, S/o. Late. Channappa, aged about 58 years, R/o. Dommasandra Village, Sarjapura Hobli, Anekal Taluk, Bangalore Urban District, -PETITIONERS

AND: The Tahsildar, Registrar of Births & Deaths, Bangalore East Taluk, K.R. Puram, Bangalore...  
**RESPONDENT**

Whereas, the petitioners have filed the above petition U/s. 13(3) of the Birth and Death Acts seeking direction to the commissioner Bangalore to register the death of the deceased is the husband of the petitioner No.1 and father of petitioner No.2 and 3 and petitioner No.4 is grandson by name Venkataramanna @ S.V. Venkataramanna @ Palam Venkataramanna, who died on 09.08.1972 at Sulkunte Village, Varthur Hobli, Bangalore East Taluk.

If any person interested in the matter may appear before Hon'ble II Addl. Chief Judicial Magistrate at Bangalore, either personally or through an advocate duly instructed on 29-09-2023 at 11:00 A.M., to which date the case is posted for hearing.

Given under my hand and the seal of the court on 12-09-2023.

By order of the court, Sheristad, Court of chief Judicial Magistrate, Bangalore Rural District, Bangalore.

Advocate for Petitioner: N. SRIDHAR  
No. 113, 3rd Floor, Hospital Road, Behind Mysore Bank, Bangalore.

**KSR Associates**  
**ADVOCATE & LEGAL CONSULTANTS OFFICE**  
53/1, 1th Floor, Guttaiah Main Road, D.T. Street, 8th Cross, Malleshwaram, Bangalore - 560 003  
Email: ravksadvocate@gmail.com  
Mobile: 99450 00789

**NOTICE**

NOTICE is hereby given that the Certificate(s) for 3120 Equity Shares under Certificate No. 10277 with Dist. Nos. from 23985501-23988620 under Folio No. TWK0008168 shares of **TITAN COMPANY LIMITED** Standing in the name of **K. M. SHANKAR PRABHU** have been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate(s) for the said shares.

Any person who has any claim in respect of the said shares should write to our Registrar & Transfer Agent- **TSR CONSULTANTS PRIVATE LIMITED**, C-101, 1st Floor, 247 Park, L. B. S. Marg, Vikhroli (West), Mumbai-400 083, within one month from this date else the company will proceed to issue duplicate Certificate(s).

**ANITHA SHANKER PRABHU & ANAND SHANKER PRABHU**  
(Name of the Legal Heirs)

Date : 14.09.2023

**Government of Punjab**  
**Tender Notice Reference No. PIDB/Projects/2023/6**

Punjab Infrastructure Development Board and Department of Tourism & Cultural Affairs invite online bids for Operation & Maintenance and Management of Banasar Ghar, Patiala as a Food & Beverage outlet/Theme Restaurant with open Banquet on Public-Private Partnership (PPP) Mode.

Closing Date & Time : 28.09.2023 at 03:00 PM

For details log on to : www.eproc.punjab.gov.in & www.pidb.org

Note: Any Corrigendum(s) to the Tender Notice shall be published on the above website only. The RFP document can be downloaded from the above mentioned websites.

NA/12/1884/2023/27827 Managing Director, PIDB

**PUBLIC NOTICE INVITING EXPRESSION OF INTEREST FROM ELIGIBLE PROSPECTIVE PARTICIPANTS FOR ASSIGNMENT OF NOT READILY REALISABLE ASSET UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH REGULATION 37A OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016**

**Atlantic Spinning and Weaving Mills Limited (in Liquidation)**  
CIN U17110TG1986PLC006348

**Regd Office: 05 Chenoy Tradem Centre, 116 Parklane, Secunderabad-500 003.**

**Liquidator's Office: 710 Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai-400 614. Email: info@scassociates.co.in**

Notice is hereby given to the Public for submission of Expression of Interest for assignment of Assets of Atlantic Spinning and Weaving Mills Limited (in liquidation) ("Atlantic") which are considered as Not Readily Realisable Assets ("NRA") as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") and the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Regulations") on "as is where is, as is what is, whatever there is and without recourse basis".

Pursuant to Regulation 37A of IBI (Liquidation Process) Regulations, 2016, a Liquidator may assign or transfer a not readily realisable asset ("NRA"), NRA means any asset included in the Liquidation Estate which could not be sold through available options and includes any disputed assets.

The Liquidator of Atlantic, as per the provisions of the Code and Regulations hereby proposes to assign all rights, interests/outcome & obligations including rights of litigation pertaining to NRA of Atlantic (being an encroached land and building situated at Survey No. 535, 539, 540, 541, 542, 543 and 581, Village Kesare, Mysore through submission of bids).

The Expression of Interest is being sought from eligible participants to submit their interest in taking over the NRA of Atlantic on assignment basis and as per the terms and conditions as detailed in the Process Document dated September 14, 2023. The description of assets and the process contemplated by the Liquidator for assignment of the NRA can be made available on request by the interested persons. Interested persons may write at atlantiauction@gmail.com for detailed terms and conditions of the Expression of Interest. Interested persons are advised to go through the terms and conditions of the Process Document thoroughly.

**Inspection:** Between October 16, 2023, to October 23, 2023, from 11.00 A.M to 3.00 P.M by appointment in consultation with Liquidator. The inspection shall be provided by the Liquidator or through her authorised agent/representative.

Interested eligible Process Applicants may submit their Expression of Interest along with Refundable Security Deposit as per the Process Document available on the website on or before October 25, 2023 by email to atlantiauction@gmail.com/sujata@scassociates.co.in.

**Date: September 15, 2023**  
**Place: Mumbai**

**Sujata Chattopadhyay - Liquidator**  
**IBBI/PA-003/JP-N00044/2017-18/10353**  
**Phone: +91 91678 70467**

**FORM G**  
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(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

- Name of the corporate debtor along with PAN/CIN/LLP No. **Neptune Ventures and Developers Private Limited PAN: AACCGN41BJ CIN: U45202MH2009PTC189590**
- Address of the registered office **Registered Office: 4th Floor, Eastern Business District, Near Mangamang Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH**
- URL of website **NA**
- Details of place where majority of fixed assets are located **Neptune Magnet Mall, Eastern Business District, Near Mangamang Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH**
- Installed capacity of main products/services **CD is engaged in construction and trading of real estate and major investment as specified in point no-4**
- Quantity & value of main products/services sold in last financial year **Not Available**
- Number of employees/workmen **28 Employees (as per CD but yet to be verified by undersigned)**
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: **http://arck.in, under the case list "Neptune Ventures and Developers Private Limited"**
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at **Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs\*\* NBFCS / AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores on latest available Balance Sheet not prior to 31.03.2022. \*\*ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website **www.arck.in** or may be sought by E-mail at **neptuneventures.ibc@gmail.com****
- Last date for receipt of expression of interest **30.09.2023**
- Date of issue of provisional list of prospective resolution applicants **10.10.2023**
- Last date for submission of objections to provisional list **On or before 15.10.2023**
- Process email id to submit EOI **neptuneventures.ibc@gmail.com**

For Neptune Ventures and Developers Private Limited  
**Sandeep Mahajan - Resolution Professional**  
**IBBI Regn No. : IBBI/PA-001/JP-P00991/2017-2018/11631**  
**AFA Valid till: 19.12.2023**  
**Date: 15.09.2023** **Address: C/2288, Janak Puri, New Delhi - 110058**  
**Place: Mumbai** **Email: neptuneventures.ibc@gmail.com** **Mob: 98100220531**

**MUTHOOT HOUSING FINANCE COMPANY LIMITED**  
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 Tel. NO: 022-62728517  
Email id: avrified.officer@muthoot.com

**APPENDIX-IV(Rule 8(1)) Possession Notice (For Immovable Property)**

Whereas the undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT No.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the notice, the Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this:

Sr. NO	Name of Borrower / Co-Borrower / Guarantor	Date of Demand Notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1.	LAN No. 11106083898 1. Mohan Kumar G, 2. Rajamma	27-June-2023	Rs.11,03,577/- as on 12-June-2023	11-September-2023
2.	LAN No. 11106106922 1. Shashikumar V, 2. Lakshammamma, 3. Venkateshappa Alias Venkateshappa, 4. Govindaraju V, S. Lokesh	27-June-2023	Rs.10,67,452/- as on 12-June-2023	11-September-2023

**Description of Secured Asset's / Immovable Property (ies) :-** ALL THE PIECE AND PARCEL OF PROPERTY BEARING SITE NO: 31, PROPERTY BEARING SERIAL NO: 301, MEASURING 30 X 40 FEET IN ALL MEASURING SQ. FT. 1200 SQUARE FEET ALONGWITH 28 X 30 FEET RCC ROOFED HOUSE, SITUATED AT BYAGADEVADEVAHALLI VILLAGE PANCHAYAT, THATHANALLI VILLAGE, KASABA HOBLI, ANEKAL TALUK, BANGALORE URBAN DISTRICT BOUNDED BY: EAST - ROAD, WEST - HOUSE BELONGS TO RAMAIAH, NORTH - HOUSE BELONGS TO KRISHNAPPA, SOUTH - AMBEDKAR BHAVAN

**Description of Secured Asset's / Immovable Property (ies) :-** ALL THE PIECE AND PARCEL OF THE IMMOVABLE PROPERTY BEARING PROPERTY NO.2, KHATA NO.2254/R3/2 (OLD NO.3), MEASURING EAST TO WEST: 12 1/2 FEET AND NORTH TO SOUTH: 30 FEET TOTAL MEASURING 375 SQUARE FEET SITUATED AT MAISSANDRA VILLAGE, KENGERI HOBLI, BANGALORE SOUTH TALUK (BEFORE COMES UNDER PATANGAMANG PANCHAYAT THEN RAJARAJESHWARI (CMC), PRESENTLY WITHIN LIMITS BBMP BOUNDED ON: EAST BY : PROPERTY BELONGS BASAMMA, WEST BY :PROPERTY BELONGS MUNIVENKATAPPA, NORTH BY : ROAD, SOUTH BY : ROAD

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

**Place : Karnataka, Date : 14 September, 2023** **Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited**

**Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)**

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HILABK000464052 1. MICHAEL FLOYD ESHWER 2. ANTHEA SHARON ESHWER	PORTION NO. 1/1, BANASWADI ROAD, PID NO. 86-33-1/1, 49TH DIVISION, CIVIL STATION, BENGALURU - 560005, KARNATAKA	05.07.2023	Rs. 11,32,639.23/- (Rupees Eleven Lakh Thirty Two Thousand Six Hundred Thirty Nine and Paise Twenty Three Only) as on 24.08.2023
2.	LOAN ACCOUNT NO. HILABK000464088 1. MICHAEL FLOYD ESHWER 2. ANTHEA SHARON ESHWER	PORTION NO. 1/1, BANASWADI ROAD, PID NO. 86-33-1/1, 49TH DIVISION, CIVIL STATION, BENGALURU - 560005, KARNATAKA	04.08.2023	Rs. 16,48,856.47/- (Rupees Sixteen Lakh Forty Eight Thousand Eight Hundred Fifty Six and Paise Forty Seven Only) as on 24.08.2023
3.	LOAN ACCOUNT NO. HILABE00044596 1. MICHAEL FLOYD ESHWER 2. ANTHEA SHARON ESHWER	PORTION NO. 1/1, BANASWADI ROAD, PID NO. 86-33-1/1, 49TH DIVISION, CIVIL STATION, BENGALURU - 560005, KARNATAKA	09.08.2023	Rs. 2,26,37,340.98/- (Rupees Two Crore Twenty Six Lakh Thirty Seven Thousand Three Hundred Forty and Paise Ninety Eight Only) as on 24.08.2023

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

**For DHANI LOANS AND SERVICES LIMITED (formerly IVL Finance Limited and Indiabulls Consumer Finance Limited) Authorized Officer**

**Place: BENGALURU**

**FEDBANK**  
**FEDBANK FINANCIAL SERVICES LIMITED**  
Registered Office: A Wing, Unit No.511, Kanakia Wall Street, Andheri - Kuria Road, Andheri East, Mumbai, Maharashtra - 400093

**PUBLIC NOTICE FOR AUCTION CUM SALE**

NOTICE is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Guarantor that the below described immovable property mortgaged to the Authorised Officer of FEDBANK FINANCIAL SERVICES LIMITED, the Possession of which has been taken by the Authorised Officer of FEDBANK FINANCIAL SERVICES LIMITED, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis, offers are invited to submit online through the Web Portal of our e-Auction Service Partner, M/s. Invention Solutions Pvt. Limited (Invention) i.e. https://auctions.invention.in by the undersigned for sale of the immovable property of which particulars are given below and For detailed terms and conditions of the sale, please refer to the link provided in Fedbank Financial Services Limited (FEDFINA) Secured Creditor's website i.e. www.fedfina.com & Link https://www.fedfina.com/public-notice-for-auction-cum-sale/

Description of Properties	SCHEDULE 'A' PROPERTY: All that piece and parcel of immovable property bearing Khata No. 22/11, Konega Agrahara, old Airport Road, Varthur Hobli, Bangalore East Taluk, earlier Bangalore South Taluk, BBMP Ward No. 73, Bangalore, measuring in all 23,578.5 Sq. ft., and bounded as: East by: Road, West by: Private Property, North by: Main Hall Airport Road, South by: Private Property. SCHEDULE 'B' PROPERTY: Item No. 1 529.41 Sq. ft., undivided share right, title, interest, ownership in the schedule. Item No. 2 790 Sq. ft., of undivided share right title, interest, ownership in the Schedule 'A' Property. SCHEDULE 'C' PROPERTY: Commercial premises Nos. 26, 27 measuring 1796 Sq. ft., Commercial Premises No. 28, measuring 1135 Sq. ft., Commercial premises No. 29, measuring 830 Sq. ft., Commercial premises No. 30, measuring 530 Sq. ft., and Commercial premises No. 38, measuring 185 Sq. ft., in all measuring 4476 Sq. ft., in the building known as SNS Arcade in Block 'A' constructed in the Schedule 'A' property, and one car parking space No. A - 101, in the Block B of the said apartment building, now bearing BBMP Khatha No. 75/5, PID No. 73-74-75/5, the building is constructed with brick and cement wall, RCC roofing, Steel framed Windows, iron shutter door, Mosaic tiles flooring with Civic amenities.
RESERVE PRICE (IN RS.)	<b>Rs. 3,62,55,600/-</b> (Rupees Three Crore Sixty Two Lakhs Fifty Five Thousand Six Hundred Only)
EARNEST MONEY DEPOSIT (IN RS.) THROUGH DD/PO IN FAVOR OF 'FEDBANK FINANCIAL SERVICES LIMITED'	<b>Rs. 36,25,560/-</b> (Rupees Thirty Six Lakhs Twenty Five Thousand Five Hundred Sixty Only)
BID INCREMENTAL AMOUNT	<b>Rs.50,000/-</b> (Rupees Fifty Thousand Only)
LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS WITH SEALED OFFER/TENDER WITH EMD	Till 04th October, 2023 latest by 05:00 P.M. at FedBank Financial Services Limited, Jellita Towers, 2/1, 3rd Floor, Mission Road, Bangalore - 560016
DATE AND TIME, FOR OPENING OF BIDS	06th October, 2023 from 10AM to 10:30AM
INSPECTION OF PROPERTIES	30th September 2023 before 5 PM
LAST DATE FOR PAYMENT OF 25% OF ACCEPTED HIGHEST BID FOR CONFIRMED SUCCESSFUL BIDDER (INCLUSIVE OF EMD)	The payment should be made latest by next working day from the date of bid confirmation
LAST DATE FOR PAYMENT OF BALANCE 75% OF HIGHEST BID	Within 15 days from the date of bid Confirmation
LOAN DETAILS	Loan A/C No. FEDBNGLAP0477561 1) M/s. Fitness Ritz (Borrower), 2) Mr. Gopi (Co - Borrower); 3) Mrs. Renuka R. (Co - Borrower); 4) Mrs. Rajamma R. (Co - Borrower)
Total Liabilities with further interest and other charges	<b>Rs. 3,10,24,358/-</b> (Rupees Three Crore Ten Lakhs Twenty Four Thousand Three Hundred Fifty Eight Only) as on 30/08/2023

**Important Terms & Conditions of Sale:**

- The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of our e-Auction Service Provider, M/s. Invention Solutions Pvt. Limited (Invention) i.e. https://auctions.invention.in for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online.
- All the intending purchasers / bidders are required to register their name in the Web Portal mentioned above as https://auctions.invention.in and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid.
- For any enquiry, information, support, procedure and online training on e-Auction, the prospective bidders may contact Client Service Delivery (CSD) Department of our Sales & Marketing and e-Auction Service Partner M/s. Invention Solutions Pvt. Limited, through E-mail Id: care@invention.net or Authorised officer of Fedbank Financial Services Limited Mr. Bhaskar Reddy (Regional Collection Manager) Contact No. 9986160143 & Mr. Bharath Kumar AN (Area Collection Manager) Contact No. 9686222280.
- To the best of knowledge and information of the Authorised officer, there is no encumbrance in the property / i.e. However, the intending bidders may inspect the property and its documents as mentioned above or any other date & time with prior appointment and they should make their own independent enquiries regarding the encumbrance, title of property/ies put on e-Auction and claims / right / dues / affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute any commitment or any representation of FEDFINA. The property is being sold with all the existing and future encumbrances whether known or unknown to FEDBANK FINANCIAL SERVICES LIMITED. The authorised officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues;
- The successful bidder shall deposit 25% of the bid amount (including 10% deposited before bid) immediately on the sale being knocked down in his favour. Payment to be made only in the form of Banker's Cheque/DD drawn in favour of 'FEDBANK FINANCIAL SERVICES LIMITED' payable at MUMBAI.
- The tenders will not be entitled to claim any interest if the return of EMD is delayed for any reason whatsoever.
- The secured Asset(s) / property(ies) is / are offered for sale on "As Is Where Is", "As Is What Is", "Whatever There Is" And "No Recourse" Basis. The Fedfina does not undertake any responsibility to procure any permission / license etc. in respect of the secured asset(s)/immovable property (ies) offered for sale for any dues / charges including outstanding water/service charges, transfer fees, electricity dues, dues of the local authority and / or any other dues, taxes, if any, in respect of the said immovable secured asset (s) / immovable property(ies).
- If the dues of the FEDFINA together with all costs, charges and expenses incurred by or part thereof as may be acceptable to the FEDFINA are tendered by or on behalf of the borrower or guarantor(s) at any time before the date fixed for sale or transfer of the secured assets, the secured asset(s) / immovable property (ies) in question shall not be sold or transferred. The lenders will not be entitled to claim any interest on the amount already paid to the FEDFINA.
- For participating in the e-Auction, intending purchasers/bidders will have to submit / upload in the Web Portal https://auctions.invention.in the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of Demand Draft in favour of 'FEDBANK FINANCIAL SERVICES LIMITED' (EMD) at Mumbai along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above. The Borrower (s) / Mortgagee(s) / Guarantor(s) are hereby given STATUTORY 15 DAYS NOTICE UNDER RULE 8 (6) & (9) (1) OF THE SARFAESI ACT to discharge the liability in full and pay the dues as mentioned above along with upto date interest and expenses within 15 days from the date of this notice falling which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity, if the borrower / guarantor / mortgagor pays the amount due to FEDFINA, in full before the date of sale, auction is liable to be stopped. - For detailed terms and conditions of the sale, kindly visit our official website & Link www.fedfina.com & https://www.fedfina.com/public-notice-for-auction-cum-sale/ or contact the Authorised Officer Mr. Bhaskar Reddy, Contact No - 9986160143 Email Id: bhaskar.reddy@fedfina.com & Mr. Bharath Kumar AN, Contact No - 9686222280 Email Id - bharahtkumar.an@fedfina.com of the Fedbank Financial Services Limited.
- Special Instruction - e-Auction shall be conducted by our Service Provider, M/s. Invention Solutions Pvt. Limited (Invention) on behalf of Fedbank Financial Services Limited (FEDFINA), on pre-specified date, while the bidders shall be quoting from their own home / offices / place of their bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither FEDFINA nor M/s. Invention Solutions Pvt. Limited (Invention) shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives wherever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote/improve his / her Bid to avoid any such complex situations.

**Dated: 15-09-2023, Place: Bangalore, Karnataka** **Sd/- Authorised officer -For Fedbank Financial Services Limited**

**indiamart**  
**IndiaMART InterMESH Limited**  
Corporate Identity Number (CIN): L74899DL1999PLC101534  
Regd. Office: 1st Floor, 29-Daryaganj, Netaji Subash Marg, New Delhi - 110002  
Corp. Office: 6th Floor, Tower 2, Asochtech Business Cresters, Plot No. 22, Sector- 135, Noida- 201 305, Uttar Pradesh, India | Tel: +91-011-45608941/+91-9636969696  
Website: www.indiamart.com | E-mail: cs@indiamart.com  
Contact Person: Manoj Bhargava, Group General Counsel, Company Secretary and Compliance Officer

**POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF INDIAMART INTERMESH LIMITED**

This post-buyback public announcement ("Post-Buyback Public Announcement") is being made in accordance with Regulation 24(v) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any statutory amendment(s), modification(s) or re-enactment(s) thereof for the time being in force ("SEBI Buyback Regulations") regarding completion of the Buyback.

This Post-Buyback Public Announcement should be read in conjunction with the public announcement dated Wednesday, August 23, 2023, published on Thursday, August 24, 2023 ("Public Announcement"), the letter of offer dated Tuesday, August 29, 2023 ("Letter of Offer") issued in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Letter of Offer.

- THE BUYBACK**
  - Indiamart InterMESH Limited ("Company") had announced the offer to buyback not exceeding 12,50,000 (Twelve Lakhs Fifty Thousand only) fully paid-up equity shares of the Company having the face value of Rs. 10/- each (Rupees Ten only) ("Equity Shares"), representing 2.04 % of the total number of Equity Shares in the total paid-up equity capital of the Company as on June 30, 2023, from all Eligible Shareholders (Equity Shareholders/Beneficial Owners as on the Record Date, being Friday, August 25, 2023) through the 'tender offer' on a proportionate basis as prescribed under the SEBI Buyback Regulations, at a price of Rs. 4,000/- (Rupees Four Thousand only) per Equity Share, payable in cash, for an aggregate maximum amount not exceeding Rs. 500 Crores (Rupees Five Hundred Crores only) excluding any expenses incurred or to be incurred for the buyback viz. brokerage costs, fees, taxes such as buyback tax, securities transaction tax and goods and services tax (if any), stamp duty, printing and dispatch, if any, filing fees to SEBI and any Appropriate Authorities, stock exchange charges, advisor/legal fees, public announcement publication expenses and other incidental and related expenses and charges ("Transaction Costs") (such maximum amount hereinafter referred to as the "Buyback Offer Size").
  - The Buyback Offer Size represents 24.12% and 24.33% of the aggregate of the Company's fully paid-up capital and free reserves as on June 30, 2023 based on last audited condensed interim standalone and consolidated financial statements of the Company for the period ended June 30, 2023, respectively.
  - The Company had adopted the tender offer route for the purpose of Buyback. The Buyback was implemented through the "Mechanism for acquisition of shares through Stock Exchange", as notified by the Securities and Exchange Board of India ("SEBI") vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, circular no. SEBI/HO/CFD/DCR-II/CIR/2016/1615 dated August 13, 2021, and circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023, including any amendments or statutory modifications for the time being in force. For the purposes of the Buyback, National Stock Exchange of India Limited was the designated stock exchange.
  - The Buyback Opening Date was Thursday, August 31, 2023, and the Buyback Closing Date was Wednesday, September 6, 2023.
- DETAILS OF THE BUYBACK**
  - 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares were bought pursuant to the Buyback, at a price of Rs. 4,000/- (Rupees Four Thousand only) per Equity Share. Even though 12,50,000 Equity Shares tendered under the Buyback were accepted, the Company has been informed by the Registrar vide their email dated September 14, 2023 that based on the communication dated September 13, 2023, received from NSE Clearing Limited, 21 (Twenty One) Equity Shares were not received from National Securities Depository Limited ("NSDL") towards the pay-in for the settlement purposes. Accordingly, NSE Clearing Limited has done settlement for only 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares. The settlement for remaining 21 (Twenty One) Equity shares will be done by NSE Clearing Limited in due course, once such Equity Shares are received from NSDL towards the pay-in for the settlement purposes.
  - The total amount to be utilized in the Buyback was Rs. 500 Crores (Rupees Five Hundred Crores only), excluding the Transaction Costs.
  - The Registrar to the Buyback i.e., Link Intime India Private Limited ("Registrar"), considered a total of 1,35,288 valid bids for 4,28,79,104 Equity Shares in response to the Buyback resulting in the tender of approximately 34.30 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of Valid Bids	Total Equity Shares Validly Tended	Response (%)
Reserved Category for Small Shareholders	1,87,500	1,31,583	6,96,659	371.55
General Category for all other Eligible Shareholders	10,62,500	3,705	4,21,82,445	3970.11
<b>Total</b>	<b>12,50,000</b>	<b>1,35,288</b>	<b>4,28,79,104</b>	<b>3430.33</b>

  - All valid bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the depositories) on September 12, 2023. In cases where email IDs were not registered with the Company or depositories, dispatch of physical letters of acceptance / rejection to the Eligible Shareholders by the Registrar was completed on September 13, 2023.
  - The settlement of 12,49,979 Equity Shares was completed by NSE Clearing Limited on September 13, 2023. Further, the settlement of 21 Equity Shares was not completed as stated above in para 2.1. NSE Clearing Limited has made direct funds payout to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India / relevant bank, due to any reasons, then the amount payable to the concerned shareholder was transferred to the Shareholder Broker or Seller Broker on onward transfer to such Eligible Shareholder holding Equity Shares in dematerialized form.
  - 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Demat Shares accepted under the Buyback were transferred to the Company Demat Account on September 13, 2023. The unaccepted Demat Shares have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien has been removed by NSE Clearing Limited on September 13, 2023.
  - The extinguishment of 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares accepted under the Buyback is currently under process and shall be completed in accordance with the SEBI Buyback Regulations on or before September 25, 2023. The extinguishment of remaining 21 (Twenty One) Equity Shares will be done once the Settlement is completed by NSE Clearing Limited in consultation with NSDL. The Company does not have shareholder holding shares in physical form.
- CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**
  - The capital structure of the Company before and after the completion of the Buyback is set forth below:

Particulars	Present*	Post completion of the Buyback*
Authorised share capital	Rs. 99,44,25,584	Rs. 99,44,25,584
Issued, subscribed and paid-up share capital	(9,94,42,460 Equity Shares having face value Rs. 10 each and 3 (Three only) 0.01% Cumulative Preference Shares having face value of Rs. 328 each)	(9,94,42,460 Equity Shares having face value Rs. 10 each and 3 (Three only) 0.01% Cumulative Preference Shares having face value of Rs. 328 each)
	Rs. 61,22,91,480 (6,12,29,148 Equity Shares of Rs. 10 each)	Rs. 59,97,91,480 (5,99,79,148 Equity Shares of Rs. 10 each)†

\*As on the date of the Letter of Offer, i.e., August 29, 2023.  
†Subject to extinguishment of 12,50,000 Equity Shares accepted under the Buyback.

  - Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buyback are as under:

Sr. No.	Name of Shareholder	Number of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of total post Buyback equity capital of the Company*
1.	Dinesh Chandra Agarwal	3,53,595	28.29	0.59
2.	Brijesh Kumar Agrawal	2,39,612	19.17	0.40
3.	Arisaga Asia Fund Limited			

**FORM G****INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Neptune Ventures and Developers Private Limited PAN: AACCN9418J CIN: U45202MH2009PTC189590
2. Address of the registered office	Registered Office: 4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Neptune Magnet Mall, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
5. Installed capacity of main products/ services	CD is engaged in construction and trading of real estate and major investment as specified in point no-4
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	28 Employees (as per CD but yet to be verified by undersigned)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for significant events of the process are available at:	http://arck.in, under the case list "Neptune Ventures and Developers Private Limited"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs/ NBFCs / AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31.03.2022. ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website www.arck.in or may be sought by E-mail at neptuneventures.ibt@gmail.com
10. Last date for receipt of expression of interest	30.09.2023
11. Date of issue of provisional list of prospective resolution applicants	10.10.2023
12. Last date for submission of objections to provisional list	On or before 15.10.2023
13. Process email id to submit EOI	neptuneventures.ibt@gmail.com

For Neptune Ventures and Developers Private Limited  
Sandeep Mahajan - Resolution Professional  
IBBI Regn No.: IBBI/PA-001/JP-P00991/2017-2018/11631  
AFA Valid till: 19.12.2023  
Date: 15.09.2023 Address: C2/288, Janak Puri, New Delhi - 110058  
Place: Mumbai Email: neptuneventures.ibt@gmail.com | Mob: 9810020531

**BAJAJ HOUSING FINANCE LIMITED**

Corporate Office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014, Branch Office: 1st Floor, Shree Ram Palace, Station Road, Above Canara Syndicate Bank, Ratlam (M.P.) 457001

**POSSESSION NOTICE**

U/s 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) / Guarantor(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) / Co-Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower(s) / Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) / Co-Borrower(s) / Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHF for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
<b>Branch : RATLAM (LAN No. 534RMS79000845)</b> <b>1. NILESH KUMAR JAISWAL</b> , (Borrower) At: S/O Makhani Jaiswal H No. 41 Jato Ka Was Jato Ka, Was-Nr Sitamatam Mandir-Jato Ka Was-Nr, Ratlam, Madhya Pradesh-457001 <b>2. Indu Nilesh Jaiswal</b> (Co- Borrower) At H No. 41 Jato Ka Was Jato Ka, Was - Nr Sitamatam Mandir - Jato Ka Was - Nr, Ratlam, Madhya Pradesh-457001	<b>All That Piece And Parcel Of The Non-agricultural Property Described As:</b> One House Built Up On Survey No 71/4 Ward No. 31, Dosiagon Main Road Gram Dosiagon, Th Dist Ratlam 457001, Ratlam, Madhya Pradesh-457001, East :- Road , West :- Smt Anandibai House, North :- Sri Ram Borewell Land, South :- Land Of Dilip	<b>24th June 2023</b> <b>Rs. 15,13,691/-</b> (Rupees Fifteen Lac Thirteen Thousand Six Hundred Ninety One Only)	<b>13-SEP-2023</b>

Date: 15.09.2023 Place:- RATLAM Authorized Officer Bajaj Housing Finance Limited

**YES BANK LIMITED**

Branch Address : YES BANK Limited, Ward No. 8, RM Tower Municipal No. 269, Gorakund Chouraha, Near Rajwada, Mahatma Gandhi Road, Indore, M.P. - 452001

**POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)**

The undersigned being the Authorized Officer of YES Bank Ltd. under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec. 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s. 13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules. The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Sr. No.	Name of Borrower/ Co-Borrower & Mortgage	Loan A/c. No. & Cust ID	Particulars of Immovable Properties mortgaged	Notice Amount (Rs.)	Demand Notice Dt. Date of Re-possession
1	Hasin Uddin	AFH01190 0778310	Plot No. 681-B, Housing Board Colony, Karond, Berasia Road, Ward No. 78, Bhopal (M.P.)	₹ 15,37,521.87/-	21-06-2023 12-09-2023
2	Brajesh Kumar Shrivastava	MOR01190 0644198	Plot No 13, Sharda Nagar, Gram Lambakheda, Tehsil Huzur, Dist. Bhopal (M.P.)	₹ 15,81,051.84/-	02-06-2023 12-09-2023

As contemplated U/s. 13(8) of the Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset

Sd/-  
Authorized Officer  
Yes Bank Limited  
Date : 12.09.2023  
Place : Bhopal**POONAWALLA HOUSING FINANCE LIMITED**(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)  
Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036 Branch Off: Second Floor, Ahuja Tower, Russel Chowk, Napier Town, Jabalpur- 452 001.**E-AUCTION - SALE NOTICE****Sale of secured immovable asset under SARFAESI Act**

Notice is hereby given to the public in general and to the Borrowers/Co-Borrowers/Guarantors in particular, that under mentioned properties mortgaged to Magma Housing Finance Ltd has now been renamed as Poonawalla Housing Finance Ltd ('PHFL') vide Certificate of Incorporation, the possession of which had been taken by PHFL's Authorised Officer under Sec 13(4)/14 of SARFAESI Act; will be sold through e-auction as per terms mentioned below for recovery of PHFL's outstanding dues with applicable interest, charges, and costs etc. The property described below will be sold on "AS IS, WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" under Rule 8 & 9 of Security Interest (Enforcement) Rules. For detailed T&Cs of sale, please refer to link provided in PHFL's/Secured Creditor's website i.e. www.poonawallahousing.com

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HM/0056/H/18/100168 PRADEEP DUBEY (BORROWER), SANDEEP DUBEY (CO BORROWER), HEMLATA DUBEY (CO BORROWER)	Notice date: 08/02/2023 Rs. 842289.80/- (Rupees Eight Lacs Forty Two Thousand Two Hundred Eighty Nine and Eighty Paises Only) payable as on 08/02/2023 along with interest @ 13.75 p.a. till the realization.	Physical	All That Piece And Parcel Of Residential Purpose Land Bearing Khasra No. 205/2, Mouza-Purwa, N.B. No. 162, Patwari Circle No. 07, Private Plot No. 10, Revenue Circle Jabalpur, Area 1500 Sqft, Tehsil And Distt. Jabalpur.	Rs. 1,771,875.00 (Rupees Seventeen Lakh Seventy Seven Thousand Eight Hundred Seventy Five Only)	Rs. 177,187.50 (Rupees One Lakh Seventy Seven Thousand Eight Hundred Eighty Seven Paise Fifty Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL
2	Loan No. HF/0197/H/20/100163 HARISH NAMDEV (BORROWER), SAMSARA CHOUHAN (CO BORROWER), DINESH NAMDEV (CO BORROWER)	Notice date: 14/03/2023 Rs. 1421173.20 (Rupees Fourteen Lacs Twenty One Thousand One Hundred Seventy Three and Twenty Paises Only) payable as on 14/03/2023 along with interest @ 14.25 % till the realization.	Physical	All that property known as One Plot No. 60 having area is 600 sq. ft. which is part of land of revenue survey no. 215/1/1 Situated at Village Khajuri Kalan, Under Municipal Coporation limit ward No. 60, Tehsil Huzur, District-Bhopal (M.P.)	Rs. 1,237,950.00 (Rupees One Lakh Twenty Three Thousand Seven Hundred Ninety Five Only)	Rs. 123,795.00 (Rupees One Lakh Twenty Three Thousand Seven Hundred Ninety Five Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL
3	Loan No. HM/0180/H/16/100265 BALARAM GABA JI (BORROWER), SHANTA BAI (CO BORROWER)	Notice date: 14/10/2022 Rs. 790234.93 (Rupees Seven Lacs Ninety Thousand Two Hundred Thirty Four and Ninety Three Paises Only) payable as on 14/10/2022 along with interest @ 15.25 % till the realization.	Physical	All That Piece And Parcel Of Mortgaged Property Of House No.290, Situated At Village Dangwada Gram Panchayat Dangwada Khasra No.1079 P.H.No.48 Tehsil-Badnagar Dist-Ujjain M.P. Total Area 480 Sq.Feet.	Rs. 945,000.00 (Rupees Nine Lakh Forty Five Thousand Only)	Rs. 94,500.00 (Rupees Ninety Four Thousand Five Hundred Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL
4	Loan No. HM/0180/H/17/100328 MEHARBAN SINGH (BORROWER), SANJAY PANWAR (CO-BORROWER), LOKENDRA SIH (CO BORROWER), PAWAN KUNWAR (CO BORROWER)	Notice date: 19/11/2021 Rs. 327073.00/- (Rupees Three Lakh Twenty Seven Thousand Seventy Three Only) payable as on 18/11/2022 along with interest @ 13.80% p.a. till the realization.	Physical	All That Piece And Parcel Of Mortgaged Property Of Plot/House No. 34, On Land Survey No. 107, P.H. No. 26, Village Simlawda, Tehsil Barnagar, Ujjain Pin 456222, Total 2864 Sq.Ft.	Rs. 904,806.00 (Rupees Nine Lakh Four Thousand Eight Hundred Six Only)	Rs. 90,480.60 (Rupees Ninety Thousand Four Hundred Eighty Six Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL
5	Loan No. HF/0180/H/19/100321 JAGDISH BODANA (BORROWER), TEJU BAI CHANDRAWANSHI (CO BORROWER)	Notice date: 07/12/2022 Rs. 704430.71 (Rupees Seven Lacs Four Thousand Four Hundred Thirty and Seventy One Paises Only) payable as on 07/12/2022 along with interest @ 16.75 % till the realization.	Physical	All That Piece And Parcel Of Mortgaged Property Of Plot/House No. 83/2 On Survey No. 95, Patwari Halka No.51, Village Jhunki, Tehsil Badnagar, Ujjain Measuring 1518 Sq. Ft.	Rs. 1,084,939.00 (Rupees Ten Lakh Eighty Four Thousand Nine Hundred Thirty Nine Only)	Rs. 108,493.90 (Rupees One Lakh Eight Thousand Four Hundred Ninety Three Paise Ninety Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL
6	Loan No. HM/0180/H/16/100215 RAMESHVAR (BORROWER), KANCHAN BAI RACHANA (CO-BORROWERS)	Notice date: 27/04/2022 Rs. 1037266.72 (Rupees Ten Lacs Thirty Seven Thousand Two Hundred Sixty Six and Seventy Two Paises Only) payable as on 27/04/2022 along with interest @ 14.50 % till the realization.	Physical	All That Piece And Parcel Of Mortgaged Property Of House No.28 Situated At Survey No. 73/1/1 Village Doulatpur P.H.No.58 Tehsil-Ghatiya Dist-Ujjain M. P Total Area 1600 Sq. Feet.	Rs. 1,360,800.00 (Rupees One Lakh Three Thousand Eight Hundred Eighty Only)	Rs. 136,080.00 (Rupees One Lakh Thirty Six Thousand Eighty Only)	29/09/2023 Before 5 PM	10,000/-	22/09/2023 (11AM - 4PM)	30/09/2023 (11 AM- 2PM)	NIL

**For details and queries on purchase and sale, contact Mr. Shadab Akhtar 9910453434**

The intending bidders/purchasers are advised to visit PHFL Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, (from auction service provider) C1 India PVT LTD. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number: 7291981124,25,26 Support Email id - Support@bankeuctions.com. Contact Person - Vinod Chauhan, Email id-delhi@c1india.com Contact No- 9813887931. Please note that Prospective bidders may have online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS/DD in the account of "Poonawalla Housing Finance Ltd", Bank-ICICI BANK LTD. Account No-000651000460 and IFSC Code-ICIC0000006, 20, R. N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank on or before 29/09/2023 and register their name at https://www.bankeuctions.com and get user ID and password free of cost and get training on e-Auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy to Authorized Officer, Mr. Devendra Pal, Address- B-4, Vishala Shivansh, 3rd Floor, Near Rishi Nagar Petrol Pump, Ujjain, Madhya Pradesh- 456010. mobile no. +91 9827553311, E-mail ID devendra.pal@poonawallahousing.com.

Sd/-  
Authorized Officer  
Poonawalla Housing Finance Limited  
(Formerly Known as Magma Housing Finance Ltd)  
Date: 15.09.2023  
Place: Madhya Pradesh

**indiamart**  
**IndiaMART InterMESH Limited**  
Corporate Identity Number (CIN): L74899DL1999PLC101534  
Regd. Office: 1<sup>st</sup> Floor, 29-Daryaganj, Netaji Subash Marg, New Delhi - 110002  
Corp. Office: 6<sup>th</sup> Floor, Tower 2, Assotech Business Crestera, Plot No. 22, Sector- 135, Noida- 201 305, Uttar Pradesh, India | Tel: +91-011-45608941/+91-9896969696  
Website: www.indiamart.com | E-mail: cs@indiamart.com  
Contact Person: Manoj Bhargava, Group General Counsel, Company Secretary and Compliance Officer

**POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF INDIAMART INTERMESH LIMITED**

This post-buyback public announcement ("Post-Buyback Public Announcement") is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any statutory amendment(s), modification(s) or re-enactment(s) thereof for the time being in force ("SEBI Buyback Regulations") regarding completion of the Buyback.

This Post-Buyback Public Announcement should be read in conjunction with the public announcement dated Wednesday, August 23, 2023, published on Thursday, August 24, 2023 ("Public Announcement"), the letter of offer dated Tuesday, August 29, 2023 ("Letter of Offer") issued in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Letter of Offer.

**1. THE BUYBACK**

- Indiamart InterMESH Limited ("Company") had announced the offer to buyback not exceeding 12,50,000 (Twelve Lakhs Fifty Thousand only) fully paid-up equity shares of the Company having the face value of Rs. 10/- each (Rupees Ten only) ("Equity Shares"), representing 2.04 % of the total number of Equity Shares in the total paid-up equity capital of the Company as on June 30, 2023, from all Eligible Shareholders (Equity Shareholders/Beneficial Owners as on the Record Date, being Friday, August 25, 2023) through the tender offer on a proportionate basis as prescribed under the SEBI Buyback Regulations, at a price of Rs. 4,000/- (Rupees Four Thousand only) per Equity Share, payable in cash, for an aggregate maximum amount not exceeding Rs. 500 Crores (Rupees Five Hundred Crores only) excluding any expenses incurred or to be incurred for the buyback viz. brokerage costs, fees, taxes such as buyback tax, securities transaction tax and goods and services tax (if any), stamp duty, printing and dispatch, if any, filing fees to SEBI and any Appropriate Authorities, stock exchange charges, advisor/legal fees, public announcement publication expenses and other incidental and related expenses and charges ("Transaction Costs") (such maximum amount hereinafter referred to as the "Buyback Offer Size").
- The Buyback Offer Size represents 24.12% and 24.33% of the aggregate of the Company's fully paid-up capital and free reserves as on June 30, 2023 based on last audited condensed interim standalones and consolidated financial statements of the Company for the period ended June 30, 2023, respectively.
- The Company had adopted the tender offer route for the purpose of Buyback. The Buyback was implemented through the "Mechanism for acquisition of shares through Stock Exchange", as notified by the Securities and Exchange Board of India ("SEBI") vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no. CFD/DCR2/CIR/2016/131 dated October 09, 2016, circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, and circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023, including any amendments or statutory modifications for the time being in force. For the purposes of the Buyback, National Stock Exchange of India Limited was the designated stock exchange.
- The Buyback Opening Date was Thursday, August 31, 2023, and the Buyback Closing Date was Wednesday, September 6, 2023.

**2. DETAILS OF THE BUYBACK**

- 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares were bought back pursuant to the Buyback, at a price of Rs. 4,000/- (Rupees Four Thousand only) per Equity Share. Even though 12,50,000 Equity Shares tendered under the Buyback were accepted, the Company has been informed by the Registrar vide their email dated September 14, 2023 that based on the communication dated September 13, 2023, received from NSE Clearing Limited, 21 (Twenty One) Equity Shares were not received from National Securities Depository Limited ("NSDL") towards the pay-in for the settlement purposes. Accordingly, NSE Clearing Limited has done settlement for only 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares. The settlement for remaining 21 (Twenty One) Equity Shares will be done by NSE Clearing Limited in due course, once such Equity Shares are received from NSDL towards the pay-in for the settlement purposes.
- The total amount to be utilized in the Buyback was Rs. 500 Crores (Rupees Five Hundred Crores only), excluding the Transaction Costs.
- The Registrar to the Buyback i.e., Link Intime India Private Limited ("Registrar"), considered a total of 1,35,288 valid bids for 4,28,79,104 Equity Shares in response to the Buyback resulting in the tender of approximately 34.30 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of Valid Bids	Total Equity Shares Validly Tendered	Response (%)
Reserved Category for Small Shareholders	1,87,500	1,31,583	6,96,659	371.55
General Category for all other Eligible Shareholders	10,62,500	3,705	4,21,82,445	3970.11
<b>Total</b>	<b>12,50,000</b>	<b>1,35,288</b>	<b>4,28,79,104</b>	<b>3430.33</b>

- All valid bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the depositories) on September 12, 2023. In cases where email IDs were not registered with the Company or depositories, dispatch of physical letters of acceptance / rejection to the Eligible Shareholders by the Registrar was completed on September 13, 2023.
- The settlement of 12,49,979 Equity Shares was completed by NSE Clearing Limited on September 13, 2023. Further, the settlement of 21 Equity Shares was not completed as stated above in para 2.1. NSE Clearing Limited has made direct funds payout to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India / relevant bank, due to any reasons, then the amount payable to the concerned shareholder was transferred to the Shareholder Broker or Seller Broker for onward transfer to such Eligible Shareholder holding Equity Shares in dematerialized form.
- 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Demat Shares accepted under the Buyback were transferred to the Company Demat Account on September 13, 2023. The unaccepted Demat Shares have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien has been removed by NSE Clearing Limited on September 13, 2023.
- The extinguishment of 12,49,979 (Twelve Lakhs Forty Nine Thousand Nine Hundred and Seventy Nine only) Equity Shares accepted under the Buyback is currently under process and shall be completed in accordance with the SEBI Buyback Regulations on or before September 25, 2023. The extinguishment of remaining 21 (Twenty One) Equity Shares will be done once the Settlement is completed by NSE Clearing Limited in consultation with NSDL. The Company does not have shareholders holding shares in physical form.

**3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN**

3.1 The capital structure of the Company before and after the completion of the Buyback is set forth below:

Particulars	Present*	Post completion of the Buyback*
Authorised share capital	Rs. 99,44,25,584 (9,94,42,460 Equity Shares having face value Rs. 10 each and 3 (Three only) 0.01% Cumulative Preference Shares having face value of Rs. 328 each)	Rs. 99,44,25,584 (9,94,42,460 Equity Shares having face value Rs. 10 each and 3 (Three only) 0.01% Cumulative Preference Shares having face value of Rs. 328 each)
Issued, subscribed and paid-up share capital	Rs. 61,22,91,480 (6,12,29,148 Equity Shares of Rs. 10 each)	Rs. 59,97,91,480 (5,99,79,148 Equity Shares of Rs. 10 each)

\*As on the date of the Letter of Offer, i.e., August 29, 2023.

\*Subject to extinguishment of 12,50,000 Equity Shares accepted under the Buyback.

- Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the Buyback are as under:

Sr. No.	Name of Shareholder	Number of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of total post Buyback equity capital of the Company*
1.	Dinesh Chandra Agarwal	3,53,595	28.29	0.59
2.	Brijesh Kumar Agrawal	2,39,612	19.17	0.40
3.	Arisaig Asia Fund Limited	44,719	3.58	0.07
4.	Westbridge Crossover Fund, LLC	41,385	3.31	0.07
5.	Arisaig Global Emerging Markets Fund (Singapore) Pte. Ltd.	29,694	2.38	0.05
6.	Uti Flexi Cap Fund	26,945	2.16	0.04
7.	Madhup Agrawal	17,429	1.39	0.03
8.	Mercer QIF Fund PLC-Mercer Investment Fund 1	14,721	1.18	0.02
9.	Dinesh Gulati	12,574	1.01	0.02

\*Subject to extinguishment of 12,50,000 Equity Shares accepted under the Buyback.

- The shareholding pattern of the Company before and after completion of the Buyback is set out below:

Category of Shareholder	Pre-Buyback*		Post-Buyback*	
	No. of Equity Shares	% to the existing Equity Share capital	No. of Equity Shares	% to the post-Buyback Equity Share Capital
Promoters and members of the Promoter Group, and persons acting in concert (collectively "the Promoter")	3,01,35,048	49.22	2,95,14,888	49.21
<b>Shareholding of the Non-Promoter(s)</b>	<b>3,10,94,100</b>	<b>50.78</b>	<b>3,04,64,260</b>	<b>50.79</b>
Foreign Investors (including Non-Resident Indians/ FIs / Foreign Mutual Funds)	1,85,54,929	30.30	3,04,64,260	50.79
Financial Institutions/Banks/ Banks & Mutual Funds promoted by Banks/ Institutions	36,86,053	6.02		
Others (Public, Public Bodies Corporate etc.)	88,53,118	14.46		
<b>Total</b>	<b>6,12,29,148</b>	<b>100.00</b>	<b>5,99,79,148</b>	<b>100.00</b>

\*As on the date of the Record Date i.e., August 25, 2023

\*Subject to extinguishment of 12,50,000 Equity Shares accepted under the Buyback.

# Oil India banking on pipeline of projects to raise production

Company will drill 60-plus wells in FY24 in Assam and Arunachal Pradesh, up from 45 in FY23

**SUBHAYAN CHAKRABORTY**  
New Delhi, 14 September

The public sector energy producer Oil India (OIL) is expecting a series of new wells and gas fields to go into production in Assam and Rajasthan soon. This development will enable the company to achieve a crude oil production of 3.8 million tonnes (mt) in the current year, said Chairman and Managing Director (CMD) Ranjit Rath. This new target represents a 20 per cent increase over the 3.18 mt of oil produced in 2022-23 (FY23). Rath said at a media briefing that the company expects three gas fields under production enhancement contracts to go live. These fields include Lakwagaon-1, where higher production is expected from the Sesabil area (discovered in January), and the Bagjan gas field, which will undergo more intensive exploration. Additionally, OIL aims to aggr-

essively expand its gas portfolio. "A new gas pipeline from the Kumchai field will be connected to the main production area by December. A number of additional development wells will also come onstream," Rath said. Furthermore, 16 wells in Rajasthan will be put under a cyclic steam stimulation, a method for producing heavy oil by injecting steam into a well. The company is preparing to award contracts for hydro-fracking, a process that involves injecting water, sand, and/or chemicals into a well to extract oil or gas reserves. "This production is expected to begin in the fourth quarter of 2023-24 (FY24) or early next year," Rath said. In terms of drilling, OIL plans to drill up to 60 new wells in FY24, up from 45 in FY23 and 38 in 2021-22. To support this increased drilling activity, the company has awarded con-



## Oil firms mull using stranded \$600 million to buy Russian oil

Indian oil companies are exploring the possibility of using close to \$600 million of their dividend income stranded in Russia to buy oil from that country, officials said on Thursday. India's top four oil companies - Indian Oil Corporation (IOC), a unit of Bharat Petroleum Corporation, Oil India and ONGC Videsh - haven't been able to repatriate dividend income they accrue from their investments in Russian oil and gas fields. The money is lying in their bank accounts in Russia but could not be brought to India due to tough Western sanctions that followed Moscow's invasion of Ukraine. PTI

tracts for two additional drilling rigs and extended the engagement tenure for existing rigs. In FY23, OIL expanded its total acreage to 62,911 square kilometres and has a total inventory of 191 mt of oil equivalent (mtoe) in domestic assets and 51 mtoe of overseas assets, including both proven and potential reserves.

The Delhi High Court (HC) division Bench on Thursday sought a response from Reliance Industries (RIL) and others regarding the government's appeal against the Mukesh Ambani-owned conglomerate and others for fraudulently and unjustly enriching themselves by draining gas from their deposits, amounting to over \$1.5 billion. The Centre had appealed against the single-judge Bench order of the Delhi HC on May 9, which had dismissed its petition. Justice Anup Jairam Bhambhani had upheld the international arbitration award of July 24, 2018, in favour of the RIL-led consortium. The consortium includes UK-based BP Plc and Niko Resources of Canada. The May order reads, "This court is accordingly not persuaded to hold that the conclusions drawn by the arbitral tribunal are such that no reasonable person would reach. Suffice it to say that the view taken by the arbitral tribunal is most certainly a 'possible view', which calls for no interference." Attorney-General (A-G) R Venkataramani and former A-G K K Venugopal, both appearing for the Union government on Thursday, told the Bench of Justices Manmohan and Mini Pushkarna that RIL knew about the connectivity of their gas blocks with the adjoining gas blocks of Oil and Natural Gas Corporation (ONGC) as far back as 2003. The government contended that RIL was guilty of fraud and unjust enrichment totalling over \$1.5 billion. The government told the court, "It is contended that the migrated gas alone was valued at about \$1.5 billion as of June 30, 2016". The government also argued that RIL had claimed there was no connectivity between their block and the government's, but they had consciously siphoned off gas from the ONGC block without the government's knowledge. They also argued that the arbitral award they challenged was "against India's public policy". In May, the court observed that when an arbitral award is challenged, the court may interfere only if the award is induced or affected by fraud or corruption, or if it is in "contravention of the fundamental policy of Indian law", or if it is "in conflict with the most basic notions of morality and justice". The order read, "In the opinion of this court, firstly, the aforesaid inferences are factual con-

**BHAVINI MISHRA**  
New Delhi, 14 September

clusions arrived at by the arbitral tribunal, which cannot be second-guessed by this court in exercise of its powers under Section 34 of the Arbitration and Conciliation Act, 1996 (grounds to challenge the arbitral award). Secondly, in the opinion of this court, the factual conclusions are perfectly rational, coherent, and logical, especially considering what was in the production sharing contract (PSC), a purely commercial transaction entered into by two contracting parties." On the other hand, RIL told the court that the same set of issues cannot be argued again under Section 34 of the Arbitration and Conciliation Act, 1996 when both the single judge of the HC and the arbitral tribunal had examined the issue. The conglomerate also pointed out that the government could have looked into the migration of gas between two blocks in 2009 before one of them was given to RIL, but it chose not to.

## STORY SO FAR

- 2013** ONGC accuses RIL of siphoning off gas from its blocks, moves Delhi HC
- 2014** HC disposes of petition, directs govt to consider report produced by DeGolyer & MacNaughton(D&M)
- 2015** D&M finds connectivity and continuity of the reservoirs across ONGC and RIL blocks
- 2015** Ministry also appoints Shah Committee to consider the D&M report
- 2016** Ministry raises \$1.5 billion from Reliance
- 2016** RIL approaches arbitral tribunal headed by Lawrence Boo
- 2018** Tribunal rules in favour of RIL, government moves Delhi HC
- 2023** Delhi HC upholds tribunal's order, govt moves Delhi HC division bench
- 2023** Division Bench agrees to hear govt plea
- 2024** Next hearing in the case



# WB's biennial index perception based: Govt

**SHREYA NANDI**  
New Delhi, 14 September

The government believes that the biennial index - Logistics Performance Index (LPI) - by the World Bank, to assess ease of trade across countries, is purely 'perception based' and 'narrow.' India wants the World Bank to take into account several measures taken by the government on the logistics front, such as the GatiShakti initiative, while determining the logistics ranking of countries, special secretary in the department for promotion of industry and internal trade (DPIIT) Sumita

Dawra told reporters on Thursday. Earlier this year, India's rank went up by six places to 38th out of 139 countries in the seventh edition of the LPI 2023. India has started engaging with World Bank's key officials, drawing their attention towards emphasis on objective-based methodology for the ranking. Currently, six parameters are used to measure performance of the countries. They are customs, infrastructure, international shipments, logistics competence, tracking and tracing, and timelines. "We feel this is a very narrow

way of ranking India on important global indices. There is a lot of work going on and that should be reflected in the calculations," Dawra. "We want our ranking to improve and it will improve only when there is a realistic and factual reflection of the kind of reforms, which have happened here...We would like to showcase those and it (World Bank) should take into account these while determining our ranking," Dawra said. **Determination of logistics cost** The government is also working on a framework to assess the logistics cost

in the country and is expected to get a realistic estimate by the end of the month. "The draft report is ready," Dawra said. The government is going by certain estimates, which suggest that India's logistics cost stands at about 8-14 per cent of the gross domestic product (GDP). "Now, we have a baseline estimate, and from next year, we will do a survey-based thing to calculate the cost," she said. National Council of Applied Economic Research (NCAER) and Asian Development Bank (ADB) have been engaged to complete the exercise.

**Punjab State Power Corporation Limited**  
(Regd. Office: PSEB Head Office, The Mall, Patiala)  
Corporate Identity Number U40109PB20105G033813  
Website: www.pspcl.in Mobile No. 96461-18773

**E-Tender Enq. No. QQ-2342/PO-P**

Chief Purchase Officer/ MM, Central Purchase Organization, PSPCL, 2nd floor, Multistory Building, The Mall, Patiala, invites E-Tender for Procurement of 70,000 Nos. LT Shackle Insulators Brown Glazed, (size 90mm x 75mm) as per Fie-3 Type-I of IS-1445 (with latest amendments, if any) and as per PSPCL specification QQ-2342/PSPCL/PO-P. For detailed NIT & tender specification please refer to https://eproc.punjab.gov.in from 14.09.2023 onwards.  
**Note:** Corrigendum and addendum, if any will be published online at https://eproc.punjab.gov.in

76155/12/2183/2023/27839 C651/23

**MANAPPURAM HOME FINANCE LIMITED**  
FORMERLY MANAPPURAM HOME FINANCE PVT LTD  
CIN : U65923K12010PIC039179

Regd Office : IV/470A (OLD)/W/638A(NEW) Manappuram House Valapad Thrissur, Kerala 680567  
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, "Kanakia Wall Street", Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No. 022-66211000, Website : www.manappuramhomefin.com

**POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act"), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Actual Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower / Branch	Description of Secured Asset in respect of which interest has been created	Outstanding Amount & Date of Demand Notice sent	Date of Actual Possession
1	PANDESWARI M, MURUGAN S & SIVARAJ S / MO90LALONS000005002216/ MADURAI	Sy No 182/44 Door No 102 New No 73, North Street, Kothapatti Theni, P.o Kanniyappapillai, Madurai, Tamil Nadu, Pin: 625512	28-08-2020 & Rs. 5,00,447.46/-	13-09-2023

Sd/-  
Authorised Officer  
Manappuram Home Finance Ltd

Date : 15.09.2023  
Place : MADURAI

**Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)**

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLANN00299831 1. SOPHIA J (GUARANTOR, AS WELL AS LEGAL HEIR OF LATE FRANCIS JOSEPH)	APT NO. B - 137, FIRST FLOOR, BLOCK B (AS PER BLOCK-1, SHANTINIKETAN-ALTAIR PHASE - 1, THAIYUR VILLAGE, OFF. KELAMBAKKAM, KANCHEEPURAM DISTRICT - 603103, TAMIL NADU	10.12.2021	Rs. 25,27,741.05/- (Rupees Twenty Five Lakh Twenty Seven Thousand Seven Hundred Forty One and Paise Five Only) as on 23.08.2023

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non-Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place : KANCHEEPURAM

For Indiabulls Housing Finance Ltd.  
Authorized Officer

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Neptune Ventures and Developers Private Limited PAN: AAOCN9418J CIN: U45202MH2009PTC189590
2. Address of the registered office	Registered Office: 4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Neptune Magnet Mall, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
5. Installed capacity of main products/ services	CD is engaged in construction and trading of real estate and major investment as specified in point no-4
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	28 Employees (as per CD but yet to be verified by undersigned)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	http://arck.in, under the case list "Neptune Ventures and Developers Private Limited"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs / AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31.03.2022. **ARCs participation is subject to the rules and regulations of Reserve Bank of India #In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website www.arck.in or may be sought by E-mail at neptuneventures.ibt@gmail.com
10. Last date for receipt of expression of interest	30.09.2023
11. Date of issue of provisional list of prospective resolution applicants	10.10.2023
12. Last date for submission of objections to provisional list	On or before 15.10.2023
13. Process email id to submit EOI	neptuneventures.ibt@gmail.com

For Neptune Ventures and Developers Private Limited  
**Sandeep Mahajan** - Resolution Professional  
IBBI Regn No.: IBBI/PA-001/IP-P00991/2017-2018/11631  
AFA Valid till: 19.12.2023

Date : 15.09.2023  
Place: Mumbai  
Address: C2/288, Janak Puri, New Delhi -110058  
Email: neptuneventures.ibt@gmail.com | Mob: 9810020531

**POSSESSION NOTICE**

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	1) Mr. Dhurairasu S & Mrs. Vennila	24/06/2023 Rs.9,60,838.43 as on 22-06-2022	12-09-2023 01:05 P.M. Symbolic Possession

**Schedule of the Property: Item No.1:** All that piece and parcel of the Immovable property Pudukkottai District and Registration District, Perungulam Sub Registration Office, Kulathur Taluk, Thennamur Village Dryland Survey No.820/7B, in Ares, 0.02, of 0.02 of Property and Bounded on: **Four Boundaries:** North of East West Road, South of Raman Property, East of Settu Property, West of Ramakonar Property.

2	1) Mr. Kumar P & 2) Mr. Periyasamy N & 3) Mrs. Renugadevi K	11/07/2023 Rs.5,40,546/- as on 10-07-2022	14-09-2023 12:30 P.M. Symbolic Possession
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**Schedule of the Property:** All that piece and parcel of the immovable situated at Perambalur District Anyalur Registration District, Chettikulam Sub Registration Office, Lalugudi Taluk, Periyakurukki Village, Natham Survey No.94/2 in 6.50 Acres of land measuring 907 1/2 sq.ft of property with the following New Natham Survey 568/29 00074 sq.m. **Four Boundary:** North of Chinnasamy & Rengasamy property, South of East West common pathway, West of Chinnasamy & Rengasamy North South lane, East of North South lane. Within these four boundaries East West 25 ft on the North 30 ft on the south, North south 33 ft totaling 907 1/2 sqft of property and the building constructed thereon with EB service connection and deposit with all pathway and easement rights.

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 3 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Trichy  
Date: 15.09.2023

Sd/-  
Authorised Officer  
For Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK**  
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: No.74, Lucky Lane Plaza, Salai Road, Thillai Nagar, Trichy-620018.

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NUCLEUS SATELLITE COMMUNICATIONS (MADRAS) PRIVATE LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nucleus Satellite Communications (Madras) Private Limited
2.	Date of incorporation of corporate debtor	11/06/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate identity No. / Limited Liability Identification No. of corporate debtor	U74999TN1997PTC038400
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 11, Indira Foundation, Krishnamma Road, Nungambakkam, Chennai - 600034 Factory address: No 465, Citrus Drive, Sri City, Mopurupalli, Varadachalpaalem, Chittoor, Andhra Pradesh - 517 541
6.	Date of closure of Insolvency Resolution Process	11/07/2023 (Closure of the extended CIRP Period granted by the Hon'ble NCLT vide Order dated 13/06/2023)
7.	Liquidation commencement date of corporate debtor	12/09/2023 (Order copy was made available in the NCLT Portal on 14/09/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ramakrishnan Sadasivan IBBI/PA-001/IP-P00108/2017-18/10215 AFA Valid till 06-11-2023
9.	Address and e-mail of the liquidator, as registered with the Board	Address of the Liquidator: New No 28, Old No 22, Menod Street, Purasawalkam, Chennai - 600007 Reg mail ID - sadasivanr@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence address: New No 28, Old No 22, Menod Street, Purasawalkam, Chennai - 600007 Reg mail ID : nucleusatellitecom@gmail.com
11.	Last date for submission of claims	12/10/2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Nucleus Satellite Communications (Madras) Private Limited on 12/09/2023. The Order copy was made available in the NCLT Portal on 14/09/2023. The stakeholders of Nucleus Satellite Communications (Madras) Private Limited are hereby called upon to submit their claims with proof on or before 12/10/2023, to the liquidator at the address mentioned against Item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. **Note: The claim forms can be downloaded by from this link https://ibbi.gov.in/en/home/ Submission of false or misleading proof of claims shall attract penalties.** In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-  
**Ramakrishnan Sadasivan**  
Liquidator of Nucleus Satellite Communications (Madras) Private Limited  
IP Registration Number: IBBI/PA-001/IP-P00108/2017-18/10215  
AFA No: AA1\_10215/02/061123/104726 valid till 06-11-2023.  
Date: 15/09/2023, Place: Chennai.

**PUBLIC NOTICE INVITING EXPRESSION OF INTEREST FROM ELIGIBLE PROSPECTIVE PARTICIPANTS FOR ASSIGNMENT OF NOT READILY REALISABLE ASSET UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH REGULATION 37A OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016 Atlantic Spinning and Weaving Mills Limited (in Liquidation) CIN U17110TG1986PLC006348**

Regd Office: 05 Cheney Tradem Centre, 116 Parklane, Secunderabad- 500 003.

Liquidator's Office: 710 Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614. Email: info@scassocates.co.in

Notice is hereby given to the Public for submission of Expression of Interest for assignment of Assets of Atlantic Spinning and Weaving Mills Limited (in liquidation) ("Atlantic") which are considered as Not Readily Realisable Assets ("NRRAs") as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code") and the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Regulations") on "as is where is, as is what is, whatever there is and without recourse basis". Pursuant to Regulation 37A of IBBI (Liquidation Process) Regulations, 2016, a Liquidator may assign or transfer a not readily realisable asset ("NRRAs") NRRAs means any asset included in the Liquidation Estate which could not be sold through available options and includes any disputed assets. The Liquidator of Atlantic, as per the provisions of the Code and Regulations hereby proposes to assign all rights, interests/outcome & obligations including rights of litigation pertaining to NRRAs of Atlantic (being an encroached land and building situated at Survey No. 535, 538, 539, 540, 541, 542, 543 and 581, Village Kesare, Mysore through submission of bids. The Expression of Interest is being sought from eligible participants to submit their interest in taking over the NRRAs of Atlantic on assignment basis and as per the terms and conditions as detailed in the Process Document dated September 14, 2023. The description of assets and the process contemplated by the Liquidator for assignment of the NRRAs can be made available on request by the Interested persons. Interested persons may write at atlantiauction@gmail.com for detailed terms and conditions of the Expression of Interest. Interested persons are advised to go through the terms and conditions of the Process Document thoroughly. **Inspection:** Between October 16, 2023, to October 23, 2023, from 11.00 A.M to 3.00 P.M by appointment in consultation with Liquidator. The inspection shall be provided by the Liquidator or through their authorised agent/representative. Interested eligible Process Applicants may submit their Expression of Interest along with Refundable Security Deposit as per the Process Document available on the website on or before October 25, 2023 by email to atlantiauction@gmail.com/ sujata@scassocates.co.in

Date: September 15, 2023  
Place: Mumbai

Sujata Chattopadhyay - Liquidator  
IBBI/PA-003/IP-N00044/2017-18/10353  
Phone: +91 91678 70467

## PUBLIC NOTICE

This is for notice of the general public that a political party is proposed to be registered by the name of 'Nava Janasakhi Congress' (name of the party) The office of the party Janasakhi bhavan, Krishna building, thoniya kavu, 20/70, north paravoor, Erankulam- 683513, Kerala (give full address) This Party has submitted application to section 29 A of the representation of people Act, 1951-Names/address of the office bearers of the party are as follows:

President/Chairman: C.K Manoj Kumar, Chathoth House, p.o.sankaranelur, kuthuparamb, kannur, kerala-670643.

General Secretary/Secretary: A.M Sayed Areekodath house, vadakkera p.o, north paravoor, Erankulam, kerala- 683522

Treasurer: M.G.Manial, Kumminiotumal house, balussery p.o, kozhikode,kerala- 673612. If any one has any objection to the registration of Nava Janasakhi congress (name of the proposed Party) they may send their Objection with reasons there to, to the Secretary (Political Party) Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001 within 30 days of the publication of this notice.

09/09/2023  
North Paravoor

## FORM NO. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the Newspaper for change of Registered Office of the Company from one state to another Before the Central Government Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of **Malt And Breweries India Private Limited** (hereinafter referred to as "The Company") CIN: U74900DL1996PT076983 having its registered office at 1726/57, Opp. R D Chamber, Arya Samaj Road, Karol Bagh, New Delhi, DL 110005 IN ..... **Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 01st September, 2023 to enable the company to change its Registered Office from "Union Territory New Delhi" to "State of Punjab".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above:

By Order of the Board  
Malt and Breweries India Private Limited  
Sd/-  
Director  
Rajiv Saini  
Date: 14.09.2023  
Place: New Delhi  
DIN: 03628263

## PSPCL Punjab State Power Corporation Limited

(Regd. Office: PSEB Head Office, The Mall, Patiala)  
Corporate Identity Number U40109PB2010SGG033813  
Website: [www.pspcl.in](http://www.pspcl.in) Mobile No. 96461-18773

## E-Tender Enq. No. QQ-2342-PO-P

Chief Purchase Officer/ MM, Central Purchase Organization, PSPCL, 2nd floor, Multipurpose Building, The Mall, Patiala, invites E-Tender for Procurement of 70,000 Nos. LT Shackle Insulators Brown Glazed, (size 90mm x 75mm) as per Pie-3 Type-I of IS-1445 (with latest amendments, if any) and as per PSPCL specification QQ-2342/PSPCL/PO-P. For detailed NIT & tender specification please refer to <https://eproc.punjab.gov.in> from 14.09.2023 onwards.

Note: Corrigendum and addendum, if any will be published online at <https://eproc.punjab.gov.in>

C651/23

## Government of Punjab

Tender Notice Reference No. PIDB/Projects/2023/6

Punjab Infrastructure Development Board and Department of Tourism & Cultural Affairs invite online bids for Operation & Maintenance and Management of Banasar Ghar, Patiala as a Food & Beverage outlet/Theme Restaurant with open Banquet on Public-Private Partnership (PPP) Mode.

Closing Date & Time : 28.09.2023 at 03:00 PM  
For details log on to : [www.eproc.punjab.gov.in](http://www.eproc.punjab.gov.in) & [www.pidb.org](http://www.pidb.org)  
Note: Any Corrigendum(s) to the Tender Notice shall be published on the above website only. The RFP document can be downloaded from the above mentioned websites.

Managing Director, PIDB  
NA/12/18884/2023/27827

## IDBI BANK

Branch: Johari Bazar Jaipur

## RULE 8(1) POSSESSION NOTICE

Whereas the undersigned being the authorized officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25-02-2022 calling upon Shri Mukesh Kumar Sharma to repay the amount mentioned in the notice being Rs. 20,23,989/- [Rs. Twenty lakhs, twenty three thousand, nine hundred and eighty nine] as on as on 28-05-2020 within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 14th day of September 2023.

The borrower/mortgager in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 20,23,989/- [Rs. Twenty lakhs, twenty three thousand, nine hundred and eighty nine] as on as on 28-05-2020 and unapplied interest, additional interest & charges.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

## DESCRIPTION OF THE PROPERTY

All that piece and parcel of immovable property - property situated on B-56, Amrit Nagar, Sirsi Road, Meeranwala, Rajasthan-302012 in the name of Shri Mukesh Kumar Sharma with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Date: 14.09.2023 Place: Jaipur Authorized Officer, IDBI Bank Ltd

## FORM G

## INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No. Neptune Ventures and Developers Private Limited PAN: AACCN9418J CIN: U45202MH2009PTC189590

2. Address of the registered office Registered Office: 4th Floor, Eastern Business District, Near Mangatam Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH

3. URL of website NA

4. Details of place where majority of fixed assets are located Neptune Magnet Mall, Eastern Business District, Near Mangatam Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH

5. Installed capacity of main products/ services CD is engaged in construction and trading of real estate and major investment as specified in point no-4

6. Quantity & value of main products/ services sold in last financial year Not Available

7. Number of employees/ workmen 28 Employees (as per CD but yet to be verified by undersigned)

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: <http://arc.in>, under the case list "Neptune Ventures and Developers Private Limited"

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs/ NBFCs / AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31.03.2022. \*\*ARCs participation is subject to the rules and regulations of Reserve Bank of India

# In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on [www.arc.in](http://www.arc.in) or may be sought by email at [neptuneventures.ibt@gmail.com](mailto:neptuneventures.ibt@gmail.com)

10. Last date for receipt of expression of interest 30.09.2023

11. Date of issue of provisional list of prospective resolution applicants 10.10.2023

12. Last date for submission of objections to provisional list On or before 15.10.2023

13. Process email id to submit EOI [neptuneventures.ibt@gmail.com](mailto:neptuneventures.ibt@gmail.com)

For Neptune Ventures and Developers Private Limited Sandeep Mahajan - Resolution Professional IBBI Regn No.: IBBI/IPA-001/IP-P00991/2017-018/11631

Date : 15.09.2023 Address: C2/288, Janak Puri, New Delhi -110058  
Place: Mumbai Email: [neptuneventures.ibt@gmail.com](mailto:neptuneventures.ibt@gmail.com) | Mob: 9812002531

## YES BANK

Registered Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai-400055.

Branch Office: Plot No. 1/9, Patel Nagar (West), New Delhi-110008, Website: [www.yesbank.in](http://www.yesbank.in)

## Sale Notice for Sale of Immovable Properties

U/r.8(6) read with Rule 9(1) of SARFAESI Rules

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 16-October-2023, for recovery of Rs. 1,378,526.60/- (Rupees Thirteen Lakh Seventy Eight Thousand Five Hundred Twenty Six and Paise Sixty Only) due as on 08-Feb-2023 subject to further interest and charges at contracted rate, due to the Secured Creditor from (1) Mr. Anuj Kumar Pathak & (2) Ms. Manita Pathak. Inspection of the mentioned property can be done on 09-October-2023 from 11:30 am to 12:30 pm by the interested parties/ tenderer after seeking prior appointment with Authorized Officer.

Name of Borrower/ Guarantor(s)/ security provider/s	(1) Mr. Anuj Kumar Pathak & (2) Ms. Manita Pathak R/o 938/3, Illahibux Road, Nai Loalan, Karol Bagh, Near Faiz Road, New Delhi-110005 Also at: 10218/15, Bhagat Singh Nagar, Manakpura, Karol Bagh, Delhi-110005
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Amount Due as on 08-Feb-2023	Rs. 13,78,526.60/- (Rupees Thirteen Lakh Seventy Eight Thousand Five Hundred Twenty Six and Paise Sixty Only)
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Description of Property	Flat No.-FF-4, (without roof right) having approx. area 42 Sq. Mtr., L.I.G, on Plot No. D-397 situated at Indraprastha Yojna, Loni, Ghaziabad, Tehsil/Distt.- Ghaziabad (U.P.) Loni, Ghaziabad, Uttar Pradesh. Boundaries: As per sale deed
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Reserve Price (Rs.)	Rs. 10,80,000/- (Rupees Ten Lakhs Eighty Thousand Only)
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Earnest Money Deposit (Rs.)	Rs. 1,08,000/- (Rupees One Lakh Eight Thousand Only)
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Date of Physical Possession:	19-May-2023
Date of Demand Notice:	14-Feb-2023

Last Date for submission of BID	13-October-2023 till 3.00 pm
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Date & Time of E-Auction	16-October-2023 11:00 am to 2:00 pm with extensions of 5 minutes each
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For detailed terms and conditions of the sale, please refer to the link <https://www.yesbank.in/about-us/media/auction-property> provided in Secured Creditor's website i.e. [www.yesbank.in](http://www.yesbank.in)

In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD., Mr. Manish Kumar Contact No. +919250003060 and E-mail: [manish.kumar51@yesbank.in](mailto:manish.kumar51@yesbank.in) and officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Ahmedabad, Web Portal Address <https://sarfaesi.auctiontiger.net> Bidder Support Numbers: +91 9265562821/188978591888.079-68136880/ 68136837. E-mail: [support@auctiontiger.net](mailto:support@auctiontiger.net) and [ramprasad@auctiontiger.net](mailto:ramprasad@auctiontiger.net). Contact person: Ram Sharma -9978591888.

As contemplated U/s. 13(8) of the Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date dated for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

## SALE NOTICE TO BORROWER/GAURANTORS

The above shall be treated as Notice U/r. 9(1) read with 8(6) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 15 days from the date of publication.

Date: 15-09-2023 (Authorized Officer)  
Place: Ghaziabad YES BANK Limited

## Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, Date House, No.2, M.S.C. Bose Road, Chennai-600 001  
Branch Office Jaipur: 5th & 6th Floor, Plot No. 306, 308, 309, Games Diffrents Colony, Vashishth Nagar, Vashishth Circle, Above Smart Bazar, Jaipur - 302021

## POSSESSION NOTICE

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called the Act) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 (8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl No	Name And Address of Borrower & Loan Account Number	Date of Demand Notice	Outstanding Amount	Details of Property Possessed	Date of Symbolic Possession
[A]	[B]	[C]	[D]	[E]	[F]
1	Loan No. X0HEJPH00001744766, X0HEJPH00002120966, X0HEJPH00002606389 and HE02JPH00000001613 1. Prashant Govil, 2. Hem Chand Govil, 3. Lata Rani Govil, 4. R G Gems Impex (through Proprietor Prashant Govil), 5. Rinku Govil all resident of Jwala Building C-2/1A, Bagwan Das Road, Jaipur - 302 001.	17-03-2022	Rs. 7,47,83,515.37/- as on 16-03-2022 and interest and charges thereon	Part of Plot No.C-21-A, Jwala Building Bhagwan Das Road C-Scheme Total Plot size Admeasuring 3484.8 sq.yds, Jaipur, Rajasthan (As per get dated 19/21/956 in favour of Hemchand Govil By Jwala Prasad Govil).	12-09-2023

Date: 12.09.2023 Place: Jaipur AUTHORIZED OFFICER, M/s. Cholamandalam Investment And Finance Company Limited

## JANA SMALL FINANCE BANK

(A scheduled commercial bank)

## E-AUCTION NOTICE

## PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIO RULE 8(6) &amp; 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of Jana Small Finance Bank Limited has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction) of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 12.09.2023	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	47939420000597	1) Mr. Anil Kumar Sharma, 2) Mrs. Poonam Devi, W/o. Anil Kumar Sharma	05-01-2023	26-06-2023	Rs.23,57,935.7 (Rupees Twenty Three Lakh Fifty Seven Thousand Nine Hundred Thirty Five and Seven Paise Only)	30.09.2023 09:00 AM to 05:30 PM	Rs.12,84,000/- (Rupees Twelve Lakhs Eighty Four Thousand Only)	Rs.1,28,400/- (Rupees One Lakh Twenty Eight Thousand Four Hundred Only)	04.10.2023 11:00 AM	03.10.2023 Before 5.00 PM Jana Small Finance Bank Ltd., Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.

**Details of Secured Assets:** All that piece and parcel of the Immovable Property First Floor, R/Hs Portion, Covered Area 41.805 Sq. meter, Built on Kharsa No.312 Min, Plot No.B-120, situated at Rail Vihar, Shehar Awaz Samiti Ltd., Hadbast Village Sadullabad, Pargana & Tehsil-Loni, Ghaziabad-201102. Owned by Mrs. Poonam Devi, W/o. Mr. Anil Kumar Sharma. Boundaries as: East: Flat No.B-119, West: Rasta 30 Ft. Wide, North: Rear Side Flat, South: Road 25 Ft.

2	30209440000355 & 30209670000141	1) M/s. Akhtar, Prop. Janita Repairing and Service, Represented by its Proprietor Mr. Mohd. Akhtar, 2) Mr. Mohd. Akhtar (Borrower), Proprietor M/s. Akhtar, Prop. Janita Repairing and Service, 3) Mrs. Munija (Guarantor), 4) Mr. Amir Suhel	08-08-2022	23-05-2023	Rs.23,26,720/- (Rupees Twenty Three Lakh Twenty Six Thousand Seven Hundred Twenty Only)	30.09.2023 09:00 AM to 05:30 PM	Rs.11,23,000/- (Rupees Eleven Lakhs Twenty Three Thousand Only)	Rs.1,12,300/- (Rupees One Lakh Twelve Thousand Three Hundred Only)	04.10.2023 11:00 AM	03.10.2023 Before 5.00 PM Jana Small Finance Bank Ltd., Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.
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**Details of Secured Assets:** Khawat No.4, Kila No.10(8-0) Kitta-1, Rukba 8, Kanal 0 of Mustil. No.28, 15/1440 Part of Marla Araji Rakba 0 Kanal 1 and Khawat No.52, Kila No.1(8-0) Kitta-1, Rukba 8, Kanal 0 of Mustil. No.28, 15/1440 Part of Marla Araji Rakba 0 Kanal 1 Marla 6 Sarsai, i.e. Total Mijan Rakba 0 Kanal 3 Marla 3 Sarsai (i.e. 100 Sq.yds.), Situated in Araji Jarai, Waka Siwana Mouja Sehjawas, Teh. Sohna & District Gurgaon, Haryana-122102. Owned by Mr. Mohd. Akhtar, S/o. Basrudin.

The properties are being held on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and the E-Auction will be conducted "On Line". The auction will be conducted through the Bank's approved service provider M/s. 4 Closure at the web portal <https://www.bankauctions.in> & [www.forclusoreindia.com](http://www.forclusoreindia.com). For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. 4 Closure; Contact Mr. Bhaskar Naidu Contact Number: 8142000809/ 8142000661. Email id: [info@bankauctions.in](mailto:info@bankauctions.in) / [subbarao@bankauctions.in](mailto:subbarao@bankauctions.in).

For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact Jana Small Finance Bank officers Mr. Rakesh Sharma (Mob No.7230070463) & Ranjan Naik (Mob No.9590582429), to the best of knowledge and information of the Authorized Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named borrowers/ Guarantor's/ Mortgagees about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagee are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 15.09.2023, Place: Ghaziabad & Haryana

Sd/- Authorized Officer, Jana Small Finance Bank Limited

## PUBLIC NOTICE

## WE ARE MOVING!

At a location more convenient to you

We are shifting our branch office


FROM:

HDFC Life Insurance Company Limited  
Shop No. 131 to 140, 1<sup>st</sup> Floor, Ansal Chamber - I,  
Bhikaji Cama Place, New Delhi - 110066

TO:

HDFC Life Insurance Company Limited  
EROS-4B, 3<sup>rd</sup> Floor, F-4B,  
South Extension Part - 1, New Delhi - 110049

W.e.f. 23.09.2023

  
*Sarvatha ke jeevo!*

For any further assistance, please call us on our helpline number  
1860-267-9999 (local charges apply).  
Alternatively, you can mail us at [service@hdfclife.com](mailto:service@hdfclife.com)

## SARVASVA CAPITAL FINANCE

Regd. Office: 27/1A, First Floor, Jail Road, Ashok Nagar, (Double Storey), New Delhi-110058

## PUBLIC NOTICE PRIVATE SALE OF GOLD JEWELRY

Notice is hereby given that Gold Jewelry in the below mentioned account/s will be put to private sale on 29.09.2023 or any subsequent date/s at the venue shown below by Sarvasva Capital Finance Pvt. Ltd. As concerned borrowers those who have pledged gold ornaments in the following Gold Loan accounts with the under mentioned office, are overdue for redemption and which have not been redeemed/paid/regularized so far in spite of repeated notices:

VENUE: Sarvasva Capital Finance Pvt Ltd  
27/1 A, First Floor, Jail Road, Ashok Nagar (Double Storey), New Delhi-110018

Name	A/C Nos.
1.MS. SHABBO	SCFLG 0031415
2.MS. SANJU PANDEY	SCFLG 0011033
3.SH. DINESH KUMAR YADAV	SCFLG 0011570
4.SH. SUNIL KUMAR SINGH	SCFLG 0011894
5.SH. SUNIL KUMAR SINGH	SCFLG 0011894
6.SH. VIJAY	SCFLG 0011706
7.MS. MUNNUM SWER	SCFLG 0011463

Place: New Delhi Authorized Officer  
Date: 15.09.2023 Sarvasva Capital Finance Pvt Ltd

## Union Bank of India

Suratgarh Branch, Ward No 24/16, Azad Chowk, Suratgarh Sriganganagar, Rajasthan 335804, Contact no. 01509-220250

Email: [ubini0824828@unionbankofindia.com](mailto:ubini0824828@unionbankofindia.com)

Notice is hereby given that the following borrowers have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the Bank and said facilities have classified as Non-performing Assets by the Bank. The Notices dated 06.06.2023 were issued to them under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known address however as such they are hereby informed by way of public notice about the same as few notices have returned undelivered/unclaimed:

Name & Address of the Borrower/ Co-borrower/Guarantor	Date & Amount of Demand Notice 13(2)	Equitable Mortgage of Immovable property
(Borrower/s) 1. Mr. Rajesh Kumar S/o Mr. Manphool Address:- Village 22, LGW, Bhagwanagar, Tehsil:-Suratgarh-335804, Mob:8696606322 Guarantor/s 1. Mr. Rajam S/o		

Government of Punjab Tender Notice Reference No. PIDB/Projects/2023/6 Punjab Infrastructure Development Board and Department of Tourism & Cultural Affairs invite online bids for Operation & Maintenance and Management of Banasar Ghar, Patiala as a Food & Beverage outlet/Theme Restaurant with open Banquet on Public-Private Partnership (PPP) Mode.

PUBLIC NOTICE

Notice is hereby given that My clients (1) Navin Lakshmi Pasad (2) Purima Navin Pasad (alias Purima Paresh Satra) (3) Chirag Navin Pasad (4) Vishal Navin Pasad are the only legal heirs of Late Indira Navin Pasad who was the owner of the Residential Premises bearing Flat No. 02, Mulund Parag Milan Co-operative Housing Society Limited, Ganesh Gawade Road, Mulund (West), Mumbai - 400080. The chain of agreements is, (1) Agreement between Chetan Construction Co. and Shri S.V. Ramanathan (2) Agreement for sale dated 29.09.1977 between Shri S.V. Ramanathan and Indira Navin Pasad, read with Deed of declaration dated 26.11.2008, having registration No. BDR-13/08847/2008. My clients (1) Navin Lakshmi Pasad (2) Purima Navin Pasad (3) Chirag Navin Pasad (4) Vishal Navin Pasad as the only legal heirs of Indira Navin Pasad are claiming their rights in the said Flat. The said First original Agreement between Chetan Construction Co. and Shri S.V. Ramanathan is lost and misplaced and even after diligent search the same is not traceable. Any persons in the custody of the said lost agreement or having any claim against or to the above-mentioned Residential premises or any part thereof, by way of sale, exchange, mortgage, charge, gift, trust, maintenance, possession, tenancy, inheritance, lease leave and license, lien, or otherwise whatsoever are hereby requested to make the same known in writing along with the supporting documents to the undersigned at the address at Gala No. 008, Bhaglani Enclaves, Bhandup (West), Mumbai - 400078 within a period of 14 (fourteen) days from the date of publication of this notice, failing which it shall be construed as having been non-existent/waived/abandoned. (Dipti M. Kotak) Advocate Date: 15/09/2023

PUBLIC DECLARATION NOTICE

WE the society has transferred shares of Shri. SUBBARAO SATYANARAYAN RAO PHILAR S/O Shri. SATYANARAYAN RAO PHILAR a Member of the SUKUMAR CO-OP HOUSING SOCIETY LTD, Dayaldas Rd/Vile Parle East, Mumbai- 400057 and holding flat no.3 building A-7 vide Share Certificate No.67 holding 5 shares from 1056 to 1060 in the building of the society, died on 07/06/1988, vide Death Certificate Registration No.490 without making any nomination. The society had invited claims or objections under APPENDIX - 16 (Under the Bye-law No. 34) from the heir of Shri. SUBBARAO SATYANARAYAN RAO PHILAR or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society, One MR. BALACHANDRA RAO PHILAR (S/o SATYANARAYAN RAO PHILAR having PAN No. AAEP69059J & AADHAR No. 854667093896 Legal Heir of Shri. SUBBARAO SATYANARAYAN RAO PHILAR claimed to the shares and interest of the Deceased member and provided evidence of his name in share certificate, on scrutiny the Society found the exhibits provided to be true and as no other claims/ objections were received within the period of 45 days the society is free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the bye-laws of the society and will transfer the Shares in name of MR. BALACHANDRA RAO PHILAR, any other claimant heretofore will not be entertained and the society will not be part of any litigation if any arises in relation to the shares of Flat. Date: 13/09/23 Place: Mumbai For and on behalf of Kulkarni & Associates ADVOCATES HIGH COURT Sukumar Co-op.Housing Society Ltd Hon. Secretary

Conart Engineers Limited Regd. Office: 17, Ground Floor, Jay Bharat Society Nr. Solanki Palace, 3rd Road Old Khar, Khar West, Mumbai-400052, Maharashtra. Corrigendum Notice of 49th Annual General Meeting The 49th Annual General Meeting (AGM) of the Members of CONART ENGINEERS LIMITED is scheduled to be held on Tuesday, 26th September, 2023 at 03.00 p.m. (IST) through two-way Video Conferencing (VC) facility / Other Audio Visual Means ("OAVM"). The Notice of the AGM has been circulated to the shareholders to their registered e-mail addresses on August 28, 2023. For Conart Engineers Limited Kavaljitkar Dhillon Company Secretary Date: 14th September, 2023

FORM NO. UC-2 ADVERTISEMENT GIVING NOTICE ABOUT REGISTRATION UNDER PART I OF CHAPTER XXI OF THE COMPANIES ACT, 2013 AND RULE 4(1) OF THE COMPANIES (AUTHORISED TO REGISTER) RULES, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA) and Registrar of Companies at Mumbai, Maharashtra that SUGATU AGRO PRODUCTS LLP a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares. 2. The principal objects of the company are as follows: • To carry on the business of manufacturing and trading of agriculture products, business of manufacturing of agriculture products by taking all the necessary licenses and within ambit of law, and to act as commission agent to provide services that may be necessary for the achievement of the aforesaid objects. 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at At Pezari Post Pezari NALIBAG Raigarh Maharashtra 402201. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot no. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana) Pin code 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this 15th September, 2023. Name of Applicants: Sd/- 1. Aswad Jaidas Patil 2. Sanjay Pandharinath Patil 3. Yatni Ramnarath 4. Smita Pramod Patil

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai-400001. Website : http://www.unionbankofindia.co.in Email : ubin055352@unionbankofindia.bank

Union Bank POSSESSION NOTICE (For Immovable Property) [Appendix IV] [See Rule 8(1)] Whereas, The Authorized Officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16.12.2022 calling upon the Borrowers and Guarantors The N.T.C. High School, Mrs. Sonipriya J Madgewad, Mr. Hanumant N Chopure, Mrs. Santosha Priya Prasad Naidu & Mr. Jeevan Kumar Madgewad, to repay the amount mentioned in the notice Principle amount of Rs.12,73,52,996.44 (Rupees Twelve Crore Seventy Three Lacs Fifty Two Thousand Nine Hundred Ninety Six and Paise Fourty Four Only) + Interest Rs.9,65,87,055.51 (Rupees Nine Crore Sixty Five Lacs Eighty Seven Thousand Five Fifty Five and Paise Fifty One Only) aggregating to Rs. 22,39,40,051.95 (Rupees Twenty Two Crore Thirty Nine Lacs Forty Two Thousand Five Fifty Five and Paise Ninety Five Only) as on 15.12.2022 with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of the receipt of the said notice.

The Borrower & Guarantors having failed to repay the amount, notice is hereby given to the Borrower & Guarantors and the public in general that the undersigned being the Authorized Officer of Union Bank of India has taken possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 13th day of September of the year 2023. The Borrower & Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank Of India 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort Mumbai- 400001 for an amount of Rs.12,73,52,996.44 (Rupees Twelve Crore Seventy Three Lacs Fifty Two Thousand Nine Hundred Ninety Six and Paise Fourty Four Only) + Interest Rs.9,65,87,055.51 (Rupees Nine Crore Sixty Five Lacs Eighty Seven Thousand Five Fifty Five and Paise Fifty One Only) aggregating to Rs. 22,39,40,051.95 (Rupees Twenty Two Crore Thirty Nine Lacs Forty Two Thousand Five Fifty Five and Paise Ninety Five Only) as on 15.12.2022 plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to the Bank. The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets. DESCRIPTION OF THE IMMOVABLE PROPERTY Land & Building Situated at S.No.41/A/1, 41/1/2 & 41/1/3, Property No.240, Talegaon, Thorlewad Shiv Road, Talegaon, Tahsil Ahmadpur District Latur Shalesh Kumar Singh Chief Manager & Authorised Officer Union Bank of India Place : Mumbai Date : 13.09.2023

The Borrower & Guarantors having failed to repay the amount, notice is hereby given to the Borrower & Guarantors and the public in general that the undersigned being the Authorized Officer of Union Bank of India has taken possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 13th day of September of the year 2023. The Borrower & Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank Of India 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort Mumbai- 400001 for an amount of Rs.12,73,52,996.44 (Rupees Twelve Crore Seventy Three Lacs Fifty Two Thousand Nine Hundred Ninety Six and Paise Fourty Four Only) + Interest Rs.9,65,87,055.51 (Rupees Nine Crore Sixty Five Lacs Eighty Seven Thousand Five Fifty Five and Paise Fifty One Only) aggregating to Rs. 22,39,40,051.95 (Rupees Twenty Two Crore Thirty Nine Lacs Forty Two Thousand Five Fifty Five and Paise Ninety Five Only) as on 15.12.2022 plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to the Bank. The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets. DESCRIPTION OF THE IMMOVABLE PROPERTY Land & Building Situated at S.No.41/A/1, 41/1/2 & 41/1/3, Property No.240, Talegaon, Thorlewad Shiv Road, Talegaon, Tahsil Ahmadpur District Latur Shalesh Kumar Singh Chief Manager & Authorised Officer Union Bank of India Place : Mumbai Date : 13.09.2023

FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS

Table with 2 columns: S. No., Details. 1. Name of the corporate debtor along with PAN/CIN/LLP No. Neptune Ventures and Developers Private Limited PAN: AACCN9418J CIN: U45202MH2009PTC189590 2. Address of the registered office Registered Office: 4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH 3. URL of website NA 4. Details of place where majority of fixed assets are located Neptune Magnet Mall, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH 5. Installed capacity of main products/ services CD is engaged in construction and trading of real estate and major investment as specified in point no-4 6. Quantity & value of main products/ services sold in last financial year Not Available 7. Number of employees/ workmen 28 Employees (as per CD but yet to be verified by undersigned) 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: http://arck.in, under the case list "Neptune Ventures and Developers Private Limited" 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 100 crores supported by Documentary Evidence 2. For Financial Entities including ARCs\*/ NBFCs\*/ AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31.03.2022. \*\* ARCs participation is subject to the rules and regulations of Reserve Bank of India (In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website, www.arck.in or may be sought by E-mail at neptuneventures.ibt@gmail.com 10. Last date for receipt of expression of interest 30.09.2023 11. Date of issue of provisional list of prospective resolution applicants 10.10.2023 12. Last date for submission of objections to provisional list On or before 15.10.2023 13. Process email id to submit EOI neptuneventures.ibt@gmail.com For Neptune Ventures and Developers Private Limited Sandeep Mahajan - Resolution Professional IBBI Regn No.: IBBI/PA-001/IP-009991/2017-2018/11631 AFA Valid till: 19.12.2023 Date : 15.09.2023 Place: Mumbai Address: C/2/288, Janak Puri, New Delhi - 110058 Email: neptuneventures.ibt@gmail.com | Mob: 9810202531

PUBLIC NOTICE Notice is hereby given to the Public at large that on behalf of our Clients we are investigating the ownership right, title and interest of Sky Electronics Pvt. Ltd. (11-118175 ), a Company having its registered office at CTS No. 247, Near Raikar Chambers, K.D.Marg, Govandi, Deonar, Mumbai 400 088 ("Company"), in respect of the Property more particularly described in the Schedule hereunder written ("said Property"). Any and all persons, party, entities, bank/for financial institutions, Authority having any share, benefit, objection, claim, demand, right, title and/or interest in respect of the title of the Company to the said Property or any part or portion thereof by way of Sale, Resale, Conveyance, Memorandum of Understanding, Letter of Intent, Exchange, Mortgage, Charge, Gift, Partition, Inheritance, Will, Succession, Release, Lease, Tenancy, Right of Way, License, Bequeath, lien, attachment, decree or order of any Court of Law, transferable development rights, sub-development rights, Joint Venture, reservations, contracts, its pendens, pledge, Power of Attorney, or any commitment or otherwise demand of any nature whatsoever are hereby requested to give notice in writing alongwith original documentary evidence to the undersigned at C-20, A/1, A/2, A/3, A/4, A/5, A/6, C Nagar, Kondivita Road, Andheri (E) Mumbai 400 059 also by way of email at samarthjuris@gmail.com within 14 days from the date of publication of this notice, failing which, it will be deemed that the title of the said Property is clear, marketable and free from all encumbrances and no such claim, demand or objection exist from any persons, party, entities, bank/for financial institutions, Authority and such claim, demand or objection exist if any, shall be deemed to have been consciously waived and abandoned for all intents and purposes. SCHEDULE All that piece and parcel of land bearing S. No. 18 Hissa No. 1/A Corresponding CTS No. 247 admr. about 916.7 sq. mtrs. or thereabouts alongwith two structures as constructed thereon situate at Village Deonar, Taluka Kurli, Mumbai Suburban District and bounded by, On or towards the North: CTS No. 234 A On or towards the South: CTS No. 232 and Existing Road On or towards the East: CTS No. 248 On or towards the West: CTS No 244 B & 234 A (Pt.) Dated this 15th day of September, 2023 Sd/- SAMARTH JURIS ADVOCATES

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED 55-56, 5th Floor Free Press House Nariman Point, Mumbai -400021 Tel: -022-61884700 Email: sys@pegasus-arc.com URL: www.pegasus-arc.com PUBLIC NOTICE FOR SALE BY E-AUCTION Sale of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 8 and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s) and Guarantor(s) that the below described secured asset being immovable property mortgaged/charged to the Secured Creditor, Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of Pegasus Group Thirty Two Trust-I (Pegasus), having been assigned the debts of the below mentioned Borrower along with underlying securities interest by Abhyudaya Co Operative Bank Ltd. vide Assignment Agreement dated 30/06/2017 under the provisions of the SARFAESI Act, 2002, are being sold under the provisions of SARFAESI Act and Rules thereunder on "As is where is", "As is what is", and "Whatever there is" basis with all known and unknown liabilities on 30/09/2023. The Authorized Officer of Pegasus has taken physical possession of the below described secured asset being immovable property on 04/11/2019 under the provisions of the SARFAESI Act and Rules thereunder. The details of Auction are as follows: Name of the Borrower(s): M/s. Daya Builders (Partnership Firm & Borrower) Co-Borrower(s) and Guarantor(s): Mr. Dhansuk D. Shah (Partner & Guarantor) Mr. Vijay D. Shah (Partner & Guarantor) Mr. Kirit D. Shah (Partner & Guarantor) Mr. Haresh D. Shah (Partner & Guarantor) Mr. Kiran D. Shah (Partner & Guarantor) Outstanding Dues for which the secured assets are being sold: Rs.97,21,937.50/- (Rupees Nine Crores Seventy Seven Lakhs Twenty One Thousand Nine Hundred Thirty Seven and Paise Fifty Only) as on 30/04/2014 as per notice under section 13 (2) of SARFAESI Act (Rs. 32,52,96,333.79) (Rupees Thirty Two Crores Fifty Two Lakhs Ninety Six Thousand Three Hundred Thirty Three and Paise Seventy Nine Only) as on 31/08/2023] plus interest at the contractual rate and costs, charges and expenses thereon till the date of payment, any time before the said sale. Details of Secured Asset being Immovable Property which is being sold: Mortgaged by: M/s. Daya Builders through its Partners All that piece or parcel of land or ground situated lying and being at Village Malad (E), Taluka Borivali, the Registration Sub-District and District of Bombay City Sub-Urban Bearing Survey No. 261 Part of Village Malad, C.T.S. No. 620/A/1-A/4E situated at Gokuldham, Goregaon (East), Mumbai - 400 063, adjoining 6,031.5 sq. mts., having boundaries as under: On or towards East: Daya Shreeji Building On or towards West: Lavachand Building On or towards North: Daya Sagar Building On or towards South: D. P. Road CERSAI ID: Security ID- 400007848325 Asset ID- 200007838211 Reserve Price below which the Secured Asset will not be sold (in Rs.): Rs. 64,36,74,000/- Earnest Money Deposit (EMD): Rs. 6,43,67,400/- Claims, if any, which have been put forward against the property and any other dues known to Secured creditor and value: Not Known Inspection of Properties: On 21/09/2023 from 11:00 a.m. to 5:00 p.m. Contact Person and Phone No: Mr. Siddhesh Pawar 9029687504, Mr. Devang Khira 9619422209 Last date for submission of Bid: 29/09/2023 till 4:00 pm Time and Venue of Bid Opening: E-Auction/Bidding through website (https://sarfaesi.auctiontigger.net) on 30/09/2023 from 11:00 a.m. to 01:00 p.m. This publication is also a fifteen (15) days' notice to the aforementioned Borrowers / Co-Borrowers / Guarantors under Rule 8 and 9(1) of the Security Interest (Enforcement) Rules, 2002. For the detailed terms and conditions of the sale, please refer to Secured Creditor's website i.e. http://www.pegasus-arc.com/assets-to-auction.html or website https://sarfaesi.auctiontigger.net or contact service provider M/s. E Procurement Technologies Ltd. Auction Tiger Bidder Support Nos: 079-68136805/68136837 Mo.: +919978991888, Email : ramprasad@auctiontigger.net and support@auctiontigger.net before submitting any bid. AUTHORISED OFFICER Pegasus Assets Reconstruction Private Limited (Trustee of Pegasus Group Thirty-Two Trust-I) Place: Mumbai Date: 15.09.2023

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED 55-56, 5th Floor Free Press House Nariman Point, Mumbai -400021 Tel: -022-61884700 Email: sys@pegasus-arc.com URL: www.pegasus-arc.com PUBLIC NOTICE FOR SALE BY E-AUCTION Sale of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 8 and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s) and Guarantor(s) that the below described secured asset being immovable property mortgaged/charged to the Secured Creditor, Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of Pegasus Group Thirty Two Trust-I (Pegasus), having been assigned the debts of the below mentioned Borrower along with underlying securities interest by Abhyudaya Co Operative Bank Ltd. vide Assignment Agreement dated 30/06/2017 under the provisions of the SARFAESI Act, 2002, are being sold under the provisions of SARFAESI Act and Rules thereunder on "As is where is", "As is what is", and "Whatever there is" basis with all known and unknown liabilities on 30/09/2023. The Authorized Officer of Pegasus has taken physical possession of the below described secured asset being immovable property on 04/11/2019 under the provisions of the SARFAESI Act and Rules thereunder. The details of Auction are as follows: Name of the Borrower(s): M/s. Daya Builders (Partnership Firm & Borrower) Co-Borrower(s) and Guarantor(s): Mr. Dhansuk D. Shah (Partner & Guarantor) Mr. Vijay D. Shah (Partner & Guarantor) Mr. Kirit D. Shah (Partner & Guarantor) Mr. Haresh D. Shah (Partner & Guarantor) Mr. Kiran D. Shah (Partner & Guarantor) Outstanding Dues for which the secured assets are being sold: Rs.97,21,937.50/- (Rupees Nine Crores Seventy Seven Lakhs Twenty One Thousand Nine Hundred Thirty Seven and Paise Fifty Only) as on 30/04/2014 as per notice under section 13 (2) of SARFAESI Act (Rs. 32,52,96,333.79) (Rupees Thirty Two Crores Fifty Two Lakhs Ninety Six Thousand Three Hundred Thirty Three and Paise Seventy Nine Only) as on 31/08/2023] plus interest at the contractual rate and costs, charges and expenses thereon till the date of payment, any time before the said sale. Details of Secured Asset being Immovable Property which is being sold: Mortgaged by: M/s. Daya Builders through its Partners All that piece or parcel of land or ground situated lying and being at Village Malad (E), Taluka Borivali, the Registration Sub-District and District of Bombay City Sub-Urban Bearing Survey No. 261 Part of Village Malad, C.T.S. No. 620/A/1-A/4E situated at Gokuldham, Goregaon (East), Mumbai - 400 063, adjoining 6,031.5 sq. mts., having boundaries as under: On or towards East: Daya Shreeji Building On or towards West: Lavachand Building On or towards North: Daya Sagar Building On or towards South: D. P. Road CERSAI ID: Security ID- 400007848325 Asset ID- 200007838211 Reserve Price below which the Secured Asset will not be sold (in Rs.): Rs. 64,36,74,000/- Earnest Money Deposit (EMD): Rs. 6,43,67,400/- Claims, if any, which have been put forward against the property and any other dues known to Secured creditor and value: Not Known Inspection of Properties: On 21/09/2023 from 11:00 a.m. to 5:00 p.m. Contact Person and Phone No: Mr. Siddhesh Pawar 9029687504, Mr. Devang Khira 9619422209 Last date for submission of Bid: 29/09/2023 till 4:00 pm Time and Venue of Bid Opening: E-Auction/Bidding through website (https://sarfaesi.auctiontigger.net) on 30/09/2023 from 11:00 a.m. to 01:00 p.m. This publication is also a fifteen (15) days' notice to the aforementioned Borrowers / Co-Borrowers / Guarantors under Rule 8 and 9(1) of the Security Interest (Enforcement) Rules, 2002. For the detailed terms and conditions of the sale, please refer to Secured Creditor's website i.e. http://www.pegasus-arc.com/assets-to-auction.html or website https://sarfaesi.auctiontigger.net or contact service provider M/s. E Procurement Technologies Ltd. Auction Tiger Bidder Support Nos: 079-68136805/68136837 Mo.: +919978991888, Email : ramprasad@auctiontigger.net and support@auctiontigger.net before submitting any bid. AUTHORISED OFFICER Pegasus Assets Reconstruction Private Limited (Trustee of Pegasus Group Thirty-Two Trust-I) Place: Mumbai Date: 15.09.2023

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING ADITYA BIRLA FINANCE LIMITED Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266. Corporate Office : 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH. E-AUCTION SALE NOTICE 15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis. DATE & TIME OF E-AUCTION : 30.09.2023, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 29.09.2023

Table with 5 columns: Sr. No., Name of the Borrowers & Co-Borrowers, Description of Properties / Secured Assets and Date of Possession, Reserve Price (in ₹), Earnest Money Deposit (EMD) (in ₹) / Incremental Value, Demand Notice Date and Total Amount (in ₹). 1. MRS. RUPALI NITIN TAYADE W/o. Mr. Nitin Tayade 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 2. MR. NITIN BASANT S/o. Vasanth Tayade 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 3. M/S. AVUSH ENGINEERING, Proprietorship 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 4. M/S. DYNAMIC ENTERPRISES (Partnership Firm) Represented by Partner Mr. Desai Mahesh Dattatraya 3,88,800/- (Rs. Three Lakh Eighty Eight Thousand Eight Hundred Only) 31.07.2021 ₹ 40,42,348/- (Rs. Forty Lakh Forty Two Thousand Three Hundred Eighty Four Eight Only) Due as on 19.07.2021

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING ADITYA BIRLA FINANCE LIMITED Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266. Corporate Office : 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH. E-AUCTION SALE NOTICE 15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis. DATE & TIME OF E-AUCTION : 30.09.2023, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 29.09.2023

Table with 5 columns: Sr. No., Name of the Borrowers & Co-Borrowers, Description of Properties / Secured Assets and Date of Possession, Reserve Price (in ₹), Earnest Money Deposit (EMD) (in ₹) / Incremental Value, Demand Notice Date and Total Amount (in ₹). 1. MRS. RUPALI NITIN TAYADE W/o. Mr. Nitin Tayade 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 2. MR. NITIN BASANT S/o. Vasanth Tayade 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 3. M/S. AVUSH ENGINEERING, Proprietorship 27,75,000/- (Rs. Twenty Seven Lakh Seven Lakh Five Hundred Only) 23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021 4. M/S. DYNAMIC ENTERPRISES (Partnership Firm) Represented by Partner Mr. Desai Mahesh Dattatraya 3,88,800/- (Rs. Three Lakh Eighty Eight Thousand Eight Hundred Only) 31.07.2021 ₹ 40,42,348/- (Rs. Forty Lakh Forty Two Thousand Three Hundred Eighty Four Eight Only) Due as on 19.07.2021

बैंक ऑफ बार्दा BANK OF BARODA, ROSARB VALSAD Regional Office Valsad, 1st Floor, Mahalaxmi Tower, Tithal Road, Valsad - 396001. Phone : 02632-241454, Email : sarbul@bankofbaroda.com APPENDIX-IV POSSESSION NOTICE [See Rule 8(1)] Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.04.2021 calling upon the Borrowers / Partners / Mortgage / Guarantors, Mr. Manish Ramniklal Vora and Mrs. Asha Manish Vora (Borrower) to repay the amount mentioned in the notice being Rs. 32,48,201.61 (Rupees Thirty Two Lac Forty Eight Thousand Two Hundred One and Paise Sixty One Only) with further interest until Payment in Full within 60 days from the date of notice / date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the Borrower / Guarantor / Mortgage and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 12th day of September of the year 2023. The Borrower / Guarantor / Mortgage in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, for an amount of Rs. 32,48,201.61 (Rupees Thirty Two Lac Forty Eight Thousand Two Hundred One and Paise Sixty One Only) with further interest & expenses thereon until full payment. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. DESCRIPTION OF IMMOVABLE PROPERTY All that piece and parcel of property bearing N.A. plot no. 1/7/2 admeasuring 154.65 Sq. mtrs of Plot No. 1/7 and Plot No. 65 as per N.A. plan forming part of N.A. land bearing Revenue Survey No. 939 situated at Vaishnav Nagari, Village Pardi Pamera, Tal & Dist. Valsad: Bounded As: East- Plot No.1-8, West- Plot No.1-7-1, North- Society Road, South- Block No. 1636. Date : 12.09.2023 Sd/- Authorised Officer Bank of Baroda

Navi Mumbai Municipal Corporation CITY ENGINEER DEPARTMENT Tender Notice NO.NMMC/ CE / 218 /2023-2024 Name of work :- PROVIDING SOLAR STREETLIGHT AT BELAPUR WARD NO 88 TO 92 AND 99 ,101 TO 111. ESTIMATE AMOUNT RS :- 4,23,35,927/- EYARNEST MONEY - 2,11,700/- All the Tenderer shall take note of this details tender of above work is available At Navi Mumbai Municipal Corporation Web Site of www.nmmc.gov.in and http://nmmc.etenders.in Tender submission shall be done online at website http://nmmc.etenders.in sign/- Sanjay Desai City Engineer NMMC PR Adv no./684/ Navi Mumbai Municipal Corporation

केनरा बैंक Canara Bank MALAD WEST BRANCH : 1st Floor, Shree Shopping Centre, S. V. Road, Malad (W), Mumbai-400 064, Maharashtra • E-mail : cb0225@canarabank.com • Web-site : www.canarabank.com POSSESSION NOTICE (SECTION 13(4)) WHEREAS, The undersigned being the Authorized Officer of Canara Bank, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act of 2002) (hereinafter referred to as "the Act") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued two Demand Notices dated 23.01.2023 calling upon the borrowers: 1. M/s. Venmithra Systems represented by its Proprietor, Smt. Partha Dhananjay Venkatesh Kamath also being its Mortgagee and Smt. Partha Dhananjay Kamath; in the capacity of Mortgagee & Guarantor, (Being MSME Loans) 2. Smt. Dhananjay Venkatesh Kamath (Borrower / Mortgage / Guarantor) and Smt. Partha Dhananjay Kamath (Borrower / Mortgage / Guarantor), being Housing Loan to repay the amount mentioned under Demand Notices dated 23.01.2023, being ₹ 8,02,26,115.88 (₹ 7,86,69,834/- + ₹ 15,56,281.88) Rs. Eight Crore Two Lakhs Twenty Six Thousand One Hundred Fifteen and Paise Eighty Eight Only) within 60 days from the date of receipt of the said notices. The borrower having failed to repay the amount, notice is hereby given to the borrower and the PUBLIC IN GENERAL that the undersigned has taken possession of the Property Described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 12th day of Sept. 2023. The borrower in particular and the PUBLIC IN GENERAL are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of ₹ 8,02,26,115.88 (Rs. Eight Crore Two Lakhs Twenty Six Thousand One Hundred Fifteen and Paise Eighty Eight Only) as on 23.01.2023 and interest thereon. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets. Description of Securities All that part and parcel of the property consisting of Unit No. 210 & 212 along with loft at Nirman Industrial Estate, New Link Road, Chincholi, Mumbai-400 064, Maharashtra, admeasuring 1076.94 sq. ft. super built up area (356.83 sq. ft. & 385.89 sq. ft. Carpet area Respectively) & Loft admeasuring 470.00 sq. ft. along with plant and machinery. AND Flat No. A-204 along with Interiors & Furnishing at 2nd Floor, A-Wing, ANMOL CHS. LIMITED, Off S. V. Road, Plot No. B-4, CTS No. 309, 309/1 to 16, Vill. Pahadi Goregaon (W), Tal. Borivali, Mumbai-400 104, Maharashtra. Date : 12.09.2023 Place: Mumbai Sd/- Authorised Officer, Canara Bank

# Oil India banking on pipeline of projects to raise production

Company will drill 60-plus wells in FY24 in Assam and Arunachal Pradesh, up from 45 in FY23

**SUBHAYAN CHAKRABORTY**  
New Delhi, 14 September

The public sector energy producer Oil India (OIL) is expecting a series of new wells and gas fields to go into production in Assam and Rajasthan soon. This development will enable the company to achieve a crude oil production of 3.8 million tonnes (mt) in the current year, said Chairman and Managing Director (CMD) Ranjit Rath. This new target represents a 20 per cent increase over the 3.18 mt of oil produced in 2022-23 (FY23).

Rath said at a media briefing that the company expects three gas fields under production enhancement contracts to go live. These fields include Lakwagaon-1, where higher production is expected from the Sesabil area (discovered in January), and the Bagjan gas field, which will undergo more intensive exploration. Additionally, OIL aims to aggr-

essively expand its gas portfolio.

"A new gas pipeline from the Kumchai field will be connected to the main production area by December. A number of additional development wells will also come onstream," Rath said.

Furthermore, 16 wells in Rajasthan will be put under a cyclic steam stimulation, a method for producing heavy oil by injecting steam into a well.

The company is preparing to award contracts for hydro-fracking, a process that involves injecting water, sand, and/or chemicals into a well to extract oil or gas reserves.

"This production is expected to begin in the fourth quarter of 2023-24 (FY24) or early next year," Rath said.

In terms of drilling, OIL plans to drill up to 60 new wells in FY24, up from 45 in FY23 and 38 in 2021-22. To support this increased drilling activity, the company has awarded con-



## Oil firms mull using stranded \$600 million to buy Russian oil

Indian oil companies are exploring the possibility of using close to \$600 million of their dividend income stranded in Russia to buy oil from that country, officials said on Thursday. India's top four oil companies - Indian Oil Corporation (IOC), a unit of Bharat Petroleum Corporation, Oil India and ONGC Videsh - haven't been able to repatriate dividend income they accrue from their investments in Russian oil and gas fields. The money is lying in their bank accounts in Russia but could not be brought to India due to tough Western sanctions that followed Moscow's invasion of Ukraine. **PTI**

tracts for two additional drilling rigs and extended the engagement tenure for existing rigs. "This year, in Assam and Arunachal Pradesh, we plan to drill 60-plus wells," Rath said. In FY23, OIL expanded its total acreage to 62,911 square

kilometres and has a total inventory of 191 mt of oil equivalent (mtoe) in domestic assets and 51 mtoe of overseas assets, including both proven and potential reserves.

### Net-zero by 2040

OIL is planning to invest around ₹25,000 crore (\$3.38 billion) to achieve a net-zero status by 2040. In the 2G ethanol space, OIL is looking to invest ₹8,000 crore, Rath said.

The company also plans to establish 20 kilotonnes per annum (ktpa) of green hydrogen production with a total estimated financial outlay of ₹2,000 crore. Setting up a 2 ktpa production facility takes about ₹ 200 crore, Rath said.

The company will set up 25 compressed biogas plants with a modular build-up of 2 tonnes per day to 20-30 tonnes per day. Additionally, a 640-megawatt solar power plant in Assam and a 150-megawatt solar plant in Himachal Pradesh are also planned.

# HC seeks RIL response on govt's plea accusing firm of siphoning off gas

**BHAVINI MISHRA**  
New Delhi, 14 September

The Delhi High Court (HC) division Bench on Thursday sought a response from Reliance Industries (RIL) and others regarding the government's appeal against the Mukesh Ambani-owned conglomerate and others for fraudulently and unjustly enriching themselves by draining gas from their deposits, amounting to over \$1.5 billion.

The Centre had appealed against the single-judge Bench order of the Delhi HC on May 9, which had dismissed its petition.

Justice Anup Jairam Bhambhani had upheld the international arbitration award of July 24, 2018, in favour of the RIL-led consortium. The consortium includes UK-based BP Plc and Niko Resources of Canada. The May order reads, "This court is accordingly not persuaded to hold that the conclusions drawn by the arbitral tribunal are such that no reasonable person would reach. Suffice it to say that the view taken by the arbitral tribunal is most certainly a 'possible view', which calls for no interference."

Attorney-General (A-G) R Venkataramani and former A-G K K Venugopal, both appearing for the Union government on Thursday, told the Bench of Justices Manmohan and Mini Pushkarna that RIL knew about the connectivity of their gas blocks with the adjoining gas blocks of Oil and Natural Gas Corporation (ONGC) as far back as 2003.

The government contended that RIL was guilty of fraud and unjust enrichment totalling over \$1.5 billion. The government told the court, "It is contended that the migrated gas alone was valued at about \$1.5 billion as of June 30, 2016". The government also argued that RIL had claimed there was no connectivity between their block and the government's, but they had consciously siphoned off gas from the ONGC block without the government's knowledge. They also argued that the arbitral award they challenged was "against India's public policy".

In May, the court observed that when an arbitral award is challenged, the court may interfere only if the award is induced or affected by fraud or corruption, or if it is in "contravention of the fundamental policy of Indian law", or if it is "in conflict with the most basic notions of morality and justice".

The order read, "In the opinion of this court, firstly, the aforesaid inferences are factual con-

## STORY SO FAR

- 2013** ONGC accuses RIL of siphoning off gas from its blocks, moves Delhi HC
- 2014** HC disposes of petition, directs govt to consider report produced by DeGolyer & MacNaughton(D&M)
- 2015** D&M finds connectivity and continuity of the reservoirs across ONGC and RIL blocks
- 2015** Ministry also appoints Shah Committee to consider the D&M report
- 2016** Ministry raises \$1.5 billion from Reliance
- 2016** RIL approaches arbitral tribunal headed by Lawrence Boo
- 2018** Tribunal rules in favour of RIL, government moves Delhi HC
- 2023** Delhi HC upholds tribunal's order, govt moves Delhi HC division bench
- 2023** Division Bench agrees to hear govt plea
- 2024** Next hearing in the case



clusions arrived at by the arbitral tribunal, which cannot be second-guessed by this court in exercise of its powers under Section 34 of the Arbitration and Conciliation Act, 1996 (grounds to challenge the arbitral award). Secondly, in the opinion of this court, the factual conclusions are perfectly rational, coherent, and logical, especially considering what was in the production sharing contract (PSC), a purely commercial transaction entered into by two contracting parties."

On the other hand, RIL told the court that the same set of issues cannot be argued again under Section 34 of the Arbitration and Conciliation Act, 1996 when both the single judge of the HC and the arbitral tribunal had examined the issue. The conglomerate also pointed out that the government could have looked into the migration of gas between two blocks in 2009 before one of them was given to RIL, but it chose not to.

More on business-standard.com

# WB's biennial index perception based: Govt

**SHREYA NANDI**  
New Delhi, 14 September

The government believes that the biennial index - Logistics Performance Index (LPI) - by the World Bank, to assess ease of trade across countries, is purely 'perception based' and 'narrow.'

India wants the World Bank to take into account several measures taken by the government on the logistics front, such as the GatiShakti initiative, while determining the logistics ranking of countries, special secretary in the department for promotion of industry and internal trade (DPIIT) Sumita

Dawra told reporters on Thursday.

Earlier this year, India's rank went up by six places to 38th out of 139 countries in the seventh edition of the LPI 2023.

India has started engaging with World Bank's key officials, drawing their attention towards emphasis on objective-based methodology for the ranking.

Currently, six parameters are used to measure performance of the countries. They are customs, infrastructure, international shipments, logistics competence, tracking and tracing, and timelines. "We feel this is a very narrow

way of ranking India on important global indices. There is a lot of work going on and that should be reflected in the calculations," Dawra said.

"We want our ranking to improve and it will improve only when there is a realistic and factual reflection of the kind of reforms, which have happened here...We would like to showcase those and it (World Bank) should take into account these while determining our ranking," Dawra said.

### Determination of logistics cost

The government is also working on a framework to assess the logistics cost

in the country and is expected to get a realistic estimate by the end of the month. "The draft report is ready," Dawra said.

The government is going by certain estimates, which suggest that India's logistics cost stands at about 8-14 per cent of the gross domestic product (GDP). "Now, we have a baseline estimate, and from next year, we will do a survey-based thing to calculate the cost," she said.

National Council of Applied Economic Research (NCAER) and Asian Development Bank (ADB) have been engaged to complete the exercise.

## PUBLIC NOTICE

NOTICE is hereby given that one Shri. Bajrang Balwant Dhongade referred to as the said (Mortgagor) has agreed to create mortgage in respect of the immovable property more particularly described in the Schedule hereunder in favour of my/our agents, Piramta Capital and Housing Finance Ltd. (Branch Solapur), in respect of the property described herein. That the said property came in the name of Shri. Bajrang Balwant Dhongade after the death of his father Shri. Bajrang Balwant Dhongade as per the record produced by said mortgagor to me so I have given this notice to All person's having any claim against or in respect of the said Grampanchayat Property more particularly described in the schedule hereunder or any part thereof by way of sale, exchange, mortgage (equitable/registered or otherwise), Gift, Trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise whatsoever are hereby requested to notify the same in writing to me/us with supporting documentary evidence at the address mentioned herein below within 14 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned and my client shall proceed with the disbursement of loan and creation of mortgage in respect of.

DESCRIPTION OF THE PROPERTY All piece and parcel of the immovable property situated at village Hangarga(Tal. Taluka Tuljapur Dist. Osmanabad within the local limits of Grampanchayat Hangarga(Tal. Taluka Tuljapur Dist. Osmanabad) bearing Gramin Milkat No. 110 admeasuring area 900 sq.ft. and construction of the property is as follows:-  
Towards East: House of Mr. Gunwant Dhongde.  
Towards South : Road, Towards West : House of Mr. Ram Gaikwad, Towards North : Road  
Place : Tuljapur.  
Dated : 14/09/2023

Yogesh G. Abuj, BSL, LLB, Advocate  
Anand Nagar, near Anand Bazaar, House No. 27/600  
Shakuntal, Dist. Osmanabad, Taluka Talika and  
Dist. Osmanabad 413501 Mob. No: 9422747888  
/9822554411 Call No. of Client.  
Shri. Bajrang Balwant Dhongade Adv. for Client

**Government of Punjab**  
**Tender Notice Reference No. PIDB/Projects/2023/6**

Punjab Infrastructure Development Board and Department of Tourism & Cultural Affairs invite online bids for Operation & Maintenance and Management of Banasar Ghar, Patiala as a Food & Beverage outlet/Theme Restaurant with open Banquet on Public-Private Partnership (PPP) Mode.

Closing Date & Time : 28.09.2023 at 03:00 PM  
For details log on to : www.eproc.punjab.gov.in & www.pidb.org

Note: Any Corrigendum(s) to the Tender Notice shall be published on the above website only. The RFP document can be downloaded from the above mentioned websites.

NA/12/18884/2023/27827 Managing Director, PIDB

## PUBLIC NOTICE

This Public Notice is hereby given to the public at large that the property more particularly described in the below mentioned schedule is owned and possessed by Mr. Kieran Ram Pawar and he is mortgaging the property with Poonawalla Housing Finance Limited Branch Solapur. And he is assured that the said property is free from encumbrances. If anybody has any objection of whatsoever nature regarding the same and property mentioned in the schedule herein below, the same shall be communicated in writing to the undersigned at office address mentioned below, within 7 (Seven) days from the date of issuance of this notice, producing the relevant documents on any working day, during the notice period referred to below schedule.

**SCHEDULE** All that piece and parcel of the property bearing Grampanchayat milkat no. 104 having serial no. 109 admeasuring 2024 sq.ft. situated at Grampanchayat Khadki Tal. Tuljapur Dist. Osmanabad.

**This Public Notice was published dt. 13/09/2023**  
Adv. Pravin C. Nikam  
Mo. No. 9021821255  
3B, Muraraji Peth, Lobha Master Chawl, front of Poonam Hotel, Solapur 413001

## PUBLIC NOTICE

This Public Notice is hereby given to the public at large that the property more particularly described in the below mentioned schedule, is owned and possessed by Mr. Dattatray Shivaji Mane and he is mortgaging the property with Poonawalla Housing Finance Ltd. Branch Solapur. And she assured that the property is free from encumbrances.

If anybody has any objection of whatsoever nature regarding the same and the property mentioned in the Schedule herein below, the same shall be communicated in writing to the undersigned at Office address mentioned below, within 7 (Seven) days from the date of issuance of this notice, producing the relevant documents between 10.00 a.m. & 6.00 p.m., on any working day, during the notice period referred to above Schedule

**Schedule**  
All the Part and Parcel of Grampanchayat Property No. 27, at Sr. No. 27, admeasuring 64.40 Sq. Mt., 693 Sq. Ft., situated at Village-Keshgaon, Taluka-Tuljapur, District-Osmanabad.  
This public notice was published dt. 14/09/2023  
Adv. Ganesh Vasant Katare  
Adv. Manjusha G. Katare (Lokhande)  
Office No. 11, 1st Floor, Square-One Complex, 131, Siddheshwar Path, Solapur 413003  
Mob.No. 9860110011.

**PSPCL Punjab State Power Corporation Limited**  
(Regd. Office: PSEB Head Office, The Mall, Patiala)  
Corporate Identity Number U40109PB2010SGC033813  
Website: www.pspcl.in Mobile No. 96461-18773

**E-Tender Enq. No. QQ-2342/PO-P**

Chief Purchase Officer/ MM, Central Purchase Organization, PSPCL, 2nd floor, Multistory Building, The Mall, Patiala, invites E-Tender for Procurement of 70,000 Nos. LT Shackle Insulators Brown Glazed, (size 90mm x 75mm) as per File-3 Type-I of IS-1445 (with latest amendments, if any) and as per PSPCL specification QQ-2342/PSPCL/PO-P. For detailed NIT & tender specification please refer to https://eproc.punjab.gov.in from 14.09.2023 onwards.

**Note:** Corrigendum and addendum, if any will be published online at https://eproc.punjab.gov.in

76155/12/2183/2023/27839 C651/23

**PUBLIC NOTICE - BRANCH OFFICE SHIFTING**

Bajaj Finance Limited having its Registered Office, Mumbai- Pune Road, Akurdi, Pune 411 035 and corporate office on 4th Floor, Bajaj Finserv House, Viman Nagar, Off Pune-Ahmednagar Road, Pune, Maharashtra 411 014 hereby informs its customers and concerned that it's office located at (Ground Floor Plot No - 45, 46 Mathura Society Khaird Road Chandan Nagar, Pune - 411014) will be closing with effect from (18 Dec'23). For better customer facility all the existing services shall continue to be available at new branch shifted to (Survey No - 49/2, Plot No - 34, Nanekar Building, Nager Road, Chandan Nagar, Pune - 411014) All customers and concerned are requested to take note of change of address and requested to contact our office at Survey No - 49/2, Plot No - 34, Nanekar Building, Nager Road, Chandan Nagar, Pune-411014) thereafter.

**Bajaj Finance Limited**  
4th Floor, Bajaj Finserv House, Viman Nagar, Off Pune - Ahmednagar Road, Pune - 411 014  
Place : Pune Maharashtra. Tel - 020 -71505050 Date : 15.09.2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Neptune Ventures and Developers Private Limited PAN: AACCN9418J CIN: U45202MH2009PTC189590
2. Address of the registered office	Registered Office: 4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W) Mumbai Mumbai City MH
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Neptune Magnet Mall, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W)Mumbai Mumbai City MH
5. Installed capacity of main products/ services	CD is engaged in construction and trading of real estate and major investment as specified in point no-4
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	28 Employees (as per CD but yet to be verified by undersigned)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	http://arck.in, under the case list "Neptune Ventures and Developers Private Limited"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 10 crores supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs /AIF-AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31.03.2022. ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website www.arck.in or may be sought by E-mail at neptuneventures.ibt@gmail.com
10. Last date for receipt of expression of interest	30.09.2023
11. Date of issue of provisional list of prospective resolution applicants	10.10.2023
12. Last date for submission of objections to provisional list	On or before 15.10.2023
13. Submission email id to submit EOI	neptuneventures.ibt@gmail.com

For Neptune Ventures and Developers Private Limited  
**Sandeep Mahajan** - Resolution Professional  
IBBI Regn No.: IBBI/PA-001/IP-PO0991/2017-2018/11631  
AFA Valid till: 19.12.2023  
Date : 15.09.2023 Address: C/2/288, Janak Puri, New Delhi - 110058  
Place: Mumbai Email: neptuneventures.ibt@gmail.com | Mob: 9810020531

**PUBLIC NOTICE**

NOTICE is hereby given that we, ThinkLaw, Advocates, are investigating the title of the Property more particularly described in the **SCHEDULE** herein below.

All persons / entities having any right, title, claim, benefit, demand or interest in respect of the Property mentioned in the Schedule hereunder, by way of sale, exchange, let, lease, license, assignment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, bequest, easement, trust, possession, family arrangement / settlement, decree or order of any Court of Law, contracts / agreements, development rights, partnership or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address mentioned below within **14 (fourteen) days** from the date of the publication of the public notice, failing which they shall be deemed to have given up and waived such claim or claims, if any.

**SCHEDULE**

All that piece and parcel of land bearing Plot No. 20, Old Survey Nos. 34/4, 35/2A, 35/2B, Gat No. 86 of Village Kune-nama, in the Registration District and Sub-District of Pune and Maval, within the limits of Group Gram Panchayath Samit of Pune Zilla Parishad, Taluka Maval, District : Pune, Lonavala - 410302, admeasuring approximately 1010 sq. mts., along with the structure standing thereon comprising of ground + 1 upper floor with terrace, admeasuring approximately 490.94 sq.mts Built up sq. mts. Dated this 15<sup>th</sup> day of September, 2023.

**Tushar Ajinkya**  
Managing Partner  
ThinkLaw, Advocates  
504, Raheja Chambers, Free Press Marg,  
Nariman Point, Mumbai - 400021.

**बैंक ऑफ महाराष्ट्र / Bank of Maharashtra**  
प्रधान कार्यालय / Head Office  
लोकमंगल, 1501, शिवाजीनगर, पुणे-5 / Lokmangal, 1501, Shivajinagar, Pune

आंचलिक कार्यालय, सोलापूर / Zonal Office, Solapur  
प्रधान कार्यालय / Head Office  
आंचलिक कार्यालय, प्लॉट नं 94, मायकवाडविलिडिंग, मुरारजीपेठ, पुणेरोड, सोलापूर - 413002  
फोन / Phone - (0217) 2733870 / 71 / 72 ई-मेल / E-mail: cmmarc\_sol@mahabank.co.in

**[Rule - 8 (1)]**  
**POSSESSION NOTICE**

WHEREAS, The undersigned being the Authorised Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, issued Demand Notices calling upon the below mentioned borrowers and guarantors to repay entire dues within 60 days from the date of receipt of the said Notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 11/09/2023

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Branch, Borrowers and Guarantors	Details of Mortgaged Property	Date of Demand Notice and Total Dues	Date of Possession
1	Branch - Navipeth Borrower- Mr. Sanjay C. Sonawane & Mrs. Nanda Sanjay Sonawane R/o At Plot No. C-667, Rajaswa Nagar, S. No. 368 (old), S. No. 22/1+2+3+4+5+6/2B, S. No. 22/1+2+3+4+5+6/2B, S. No. 22/1+2+3+4+5+6/1A/1B, S. No. 22/1+2+3+4+5+6/1A/1B, S. No. 22/1+2+3+4+5+6/2A out of Block No./ Plot No. C-667, Vijapur Road, Solapur.	Details of security- Mr. Sanjay C. Sonawane at Plot No. C667, Rajaswa Nagar, S. No. 368 (old), S. No. 22/1+2+3+4+5+6/2B, S. No. 22/1+2+3+4+5+6/1A/1B, S. No. 22/1+2+3+4+5+6/1A/1B, S. No. 22/1+2+3+4+5+6/2A out of Block No./ Plot No. C-667, Vijapur Road, Solapur.	Demand Notice-18.01.2020 Demand Amount Rs. 954340/- upto 31.12.2019 (Outstanding Balance of Rs. 928670/- Plus Un applied Interest of Rs. 25670/-) plus interest thereon @ 8.50% p.a. at monthly rest from 01.01.2020 plus expenses and other charges till realization	11.09.2023

Date:- 13.09.2023  
Place :- Solapur

**SEAL** Sd/- Chief Manager & The Authorised Officer Solapur Zone

उद्भव ठाकरेना मराठा आरक्षणात रस नव्हता



मुंबई, दि. १४ : प्रतिनिधी
'स्वतः अडीच वर्षे मुख्यमंत्री असताना अडीच दिवसही मंत्रालयात न जाणाऱ्या उद्भव ठाकरेना, मराठा समाजाला आरक्षण देण्यात काही रस नव्हता. तसेच, तत्कालीन आघाडी सरकार मराठा आरक्षणाबाबत अत्यंत निष्क्रीय होते.'

केंद्रीय मंत्री नारायण राणे यांचे टीकास्त्र

'आर्थिक स्थितीअभावी मराठ्यांना आरक्षण गरजेचे'

नारायण राणे म्हणाले की, 'सरसकट सर्व मराठा समाजाला कुणबी दाखले न देता घटनेच्या '१५(४)' व '१६(४)' कलमांचा अभ्यास करून आरक्षणाबाबत निर्णय घेण्यात यावा. सरसकट कुणबी दाखला द्या, ही १६ कुळी मराठ्यांची मागणी नाही. महाराष्ट्रात ३८ टक्के मराठा समाज अत्यंत गरीब आहे. आर्थिक स्थितीअभावी शिक्षणापासून वंचित राहणाऱ्यांना आरक्षण देणे गरजेचे आहे. मराठा आरक्षणाची मागणी जोर धरू लागल्याने या समाजाबद्दल द्रेषाची भावना बळावता कामा नये.'

नारायण राणे यांनी उद्भव ठाकरेवर केली आहे. तसेच, 'अडीच वर्षे मुख्यमंत्री असताना मराठा आरक्षणासाठी काहीही न करणारे उद्भव ठाकरे सध्या आरक्षण विषयावरून उपमुख्यमंत्री

यावेळी दिला.
भाजप प्रदेश कार्यालयात गुरवारी झालेल्या पत्रकार परिषदेत ते बोलत होते. भाजप प्रदेश मुख्यालय सहप्रभारी सुमंत घैसास, उत्तर भारतीय मोर्चाचे प्रदेशाध्यक्ष संजय पांडे, प्रदेश माध्यम विभाग प्रमुख नवनाथ बन, प्रवक्तें अमरप्रकाश चौहान आदी यावेळी उपस्थित होते. 'घटनेतील तरतुदीनुसार सामाजिक, आर्थिक, शैक्षणिक मागासलेपण सिद्ध करून मराठा समाजाला फडणवीस सरकारप्रमाणे १६ टक्के स्वतंत्र आरक्षण देणे योग्य ठरेल,' असेही नारायण राणे यांनी यावेळी नमूद केले.

'म्हाडा'च्या ५३११ घरांसाठी ७ नोव्हेंबरला सोडत

मुंबई, दि. १४ : प्रतिनिधी
'म्हाडा'च्या कोकण मंडळातर्फे ठाणे शहर व जिऱ्हा, पालघर, रायगड, सिंधुदुर्ग येथील विविध गृहनिर्माण योजनेअंतर्गत उभारलेल्या ५ हजार, ३११ सदनिकांच्या विक्रीकरिता ऑनलाईन संगणकीय सोडतीसाठी अर्ज नोंदणी व अर्ज भरणा प्रक्रियेचा 'गो लाईव्ह' कार्यक्रमाचा शुभारंभ 'म्हाडा' उपाध्यक्ष संजीव जयसवाल यांच्या हस्ते शुक्रवार, दि. १५ सप्टेंबर रोजी सकाळी १०.३० वाजता

आलेल्या सोडतीत 'प्रधानमंत्री आवास योजने'अंतर्गत १०१० सदनिकांचा समावेश असून 'एकात्मिक गृहनिर्माण योजने'अंतर्गत १०३७ सदनिका, सर्वसमावेशक योजनेअंतर्गत ११९९ सदनिका, टीव्ही जर्नलिस्ट असोसिएशन यांच्यासाठी ६७ सदनिका तर कोंकण मंडळाच्या प्रथम येणाऱ्यास प्रथम प्राधान्य योजनेअंतर्गत विखुरलेल्या २ हजार, २७८ सदनिका विक्रीसाठी उपलब्ध करून देण्यात आल्या आहेत.

गणेश मंडळांना पंचवार्षिक मुभा

मुंबई, दि. १४ : प्रतिनिधी
उत्कृष्ट गणेशोत्सव मंडळांना पुढील पाच वर्षांकरिता उत्सवाकरिता एकदाच परवानगी घ्यावी लागणार आहे, अशी परवानगी देण्याबाबत मुख्यमंत्री एकनाथ शिंदे यांच्या अध्यक्षतेखाली नुकत्याच झालेल्या बैठकीत निर्णय घेण्यात आला होता. या निर्णयामुळे मागील दहा वर्षांत सर्व नियम, कायद्यांचे पालन करणाऱ्या, कोणत्याही तक्रारी नसलेल्या उत्कृष्ट गणेशोत्सव मंडळांना दिलासा मिळाला आहे. तसेच त्यांना आगामी वर्षासाठी आणखी उत्कृष्ट नियोजन करता येणार आहे. उत्कृष्ट गणेशोत्सव मंडळांना प्रोत्साहन मिळाले, यासाठी पुढील पाच वर्षांकरिता एकदाच परवानगी देण्याबाबत मुख्यमंत्री शिंदे यांच्या अध्यक्षतेखालील बैठकीत मागणी करण्यात आली होती. यावेळी एका याचिकेवर उच्च न्यायालयाने



दिलेल्या निर्देशांकडेही लक्ष वेधण्यात आले होते. या बैठकीत मुख्यमंत्र्यांनी दिलेल्या निर्देशानुसार नगरविकास विभागाने शासन निर्णय जाहीर केला आहे. या निर्णयानुसार यावर्षाच्या मंगळवार, दि. १९ सप्टेंबरपासून सुरु होणाऱ्या गणेशोत्सवात शासन नियमांचे व कायद्यांचे पालन करणाऱ्या उत्कृष्ट गणेशोत्सव मंडळांना पुढील पाच वर्षांकरिता परवानगी देण्याची कार्यवाही सर्व महानगरपालिका, सर्व नगरपालिका व नगरपंचायती यांना करावी लागणार आहे.

सेंट्रल बँक ऑफ इंडिया Central Bank of India
सर्वजनिक सूचना
सर्वसामान्य प्रशासकीय लेखांकन विभागातील अद्ययावत करण्याबाबत
या सार्वजनिक सूचनेद्वारे, ग्राहकांना सूचित केले जाते की रिझर्व्ह बँक ऑफ इंडियाच्या वेबव्यवस्थापक पृष्ठावरील मार्गदर्शक तालिकांनुसार, ग्राहकांना त्यांचे प्रोफाइल तपशील वेळोवेळी अपडेट करणे आवश्यक आहे.

एनकोअर असेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेड (एनकोअर एआरसी)
एनकोअर एआरसी कॉर्पोरेट कार्यालय
तपासू घ्या
एनकोअर असेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेड (एनकोअर एआरसी) यांनी ईएआरसी-बँक-०२० द्वारेचे मिश्रण मूल्य उच्चमूल्य पुरवठा को-ऑरिनेटिंग बँक लिमिटेडकडे असेटच्या मालकी, निवाराण करवून घ्यावे लागेल असे नमोदित करी. पंजाब जवळ आणि सी. लीन पंजाब जवळ (कॅन्वर्ट), सी. सुजित जवळ, सी. लीन पंजाब जवळ (कॅन्वर्ट/गणपत), सी. सुजित जवळ आणि सी. लीन पंजाब जवळ (कॅन्वर्ट) यांच्या असेटच्या मालकी, निवाराण करवून घ्यावे लागेल असे नमोदित करी.

आजपासून दादर लोकल परळपर्यंत!

मुंबई : मध्य रेल्वेच्या दादर स्थानकातील फ्लाट क्र. एकवी रुंदी वाढवण्यात येणार आहे. अशावेळी गर्दीचे नियोजन करण्यासाठी दादर लोकलच्या ११ फेऱ्या शुक्रवार, दि. १५ सप्टेंबरपासून परळपर्यंत वाढवण्याचा निर्णय घेण्यात आला आहे. पुढील दोन महिन्यांत फ्लाट रुंदीकरणे काम पूर्ण होण्याची अपेक्षा आहे.

MAHAVITARAN E-TENDER NOTICE
Tenders are invited from eligible bidders for Meter reading of LTIP consumers through CMRI and Manual meter reading on MR -9 sheet where CMRI is not possible, bill printing, Energy Bill distribution & taking acknowledgement from consumer under Boisar R & Sphale Sub division of Palghar Division, Palghar Circle (Tender No. SE/PLG/TECH/CMRI/BSSR SPH/2023-24/T-16) for the amount of Rs. 30 Lakhs



या कार्यक्रमात सहभागी होण्यासाठी नजीकच्या 'आयटीआय'मध्ये संपर्क साधता येईल, असेही मंत्री लोढा यांनी सांगितले.
'मुख्यमंत्री एकनाथ शिंदे यांच्या नेतृत्वात व उपमुख्यमंत्री देवेंद्र फडणवीस व उपमुख्यमंत्री अमित पवार यांच्या मार्गदर्शनाखाली कौशल्य विकास विविध नावीन्यपूर्ण उपक्रम राबवत आहे. सर्व शासकीय व खासगी 'आयटीआय'चे बळकटीकरण करून विद्यार्थ्यांना उत्कृष्ट दर्जाचे शिक्षण देण्यासाठी जागतिक दर्जाच्या संधी उपलब्ध करून देण्यासाठी तयार आहे,' असेही मंत्री मंगलप्रभात लोढा यांनी सांगितले.

कॉर्पोरेट जी
स्थावर मालमत्तेच्या बांधकाम आणि व्यवहारांमध्ये कार्यरत नेपथ्य लॅन्डिंग ऑन डेव्हलपर्स प्रायव्हेट लिमिटेडच्या स्वास्त्य अविभक्तीचे आमरण
(भारतीय न्याय आणि विचाराधीन मंडळ (कॉर्पोरेट व्यवसायिक विचाराधीन दाय प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६.९ (१) अन्वये)
संबंधित तपशील
कॉर्पोरेट ऋणकोचे नाव व पत्ता/सीआय/एन.ए.एल.सी. क्र.
नेपथ्य लॅन्डिंग ऑन डेव्हलपर्स प्रायव्हेट लिमिटेड
पत्ता: AACCN9418J
सीआय: U45202MH2009PT189590

कोंकण गृहनिर्माण व क्षेत्र विकास मंडळ
(म्हाडाचा प्रादेशिक घटक)
सदनिका विक्रीची जाहिरात - २०२३
कोंकण मंडळातर्फे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास (मिळकत व्यवस्थापन, गाळ्यांची विक्री, हस्तांतरण व अदलाबदल) विनियम, १९८१ आणि म्हाडा (जमिनीची विल्हेवाट) नियम १९८१ यामधील तरतुदीनुसार, मंडळाच्या विविध गृहनिर्माण योजनेंतर्गत ५३११ सदनिकांच्या विक्रीसाठी जाहिरात प्रसिद्ध करण्यात येत आहे.
ऑनलाईन अर्जाची सुरुवात, अर्ज भरण्याचा अंतिम दिनांक व सोडतीचे वेळापत्र
१. ऑनलाईन अर्जाची सुरुवात दि. १५/०९/२०२३ सकाळी १०.३० पासून ते दि. १६/१०/२०२३ रात्री ११.५९ वाजेपर्यंत.
२. ऑनलाईन पेमेंट स्विकृतीचा अंतिम दि. १८/१०/२०२३ रात्री ११.५९ वाजेपर्यंत.
३. बँकेत RTGS/NEFT द्वारे पेमेंट करण्याचा अंतिम दि. १८/१०/२०२३ (संबंधित बँकेच्या वेळापत्रत)
सोडत दिनांक व वेळ : ०७/११/२०२३ रोजी सकाळी ११.०० वाजता
स्थळ: म्हाडा मुख्यालय, गृहनिर्माण भवन, कलानगर, वांद्रे (पू), मुंबई - ४०० ०५९
(अर्ज शुल्क ₹ ५००/- + जीएसटी @ १८% ₹ ९०/- = एकूण ₹ ५९०/- अर्ज शुल्क विना परतावा)
अ.क्र. योजना एकूण सदनिका
०१ प्रधान मंत्री आवास योजना १०१०
०२ एकात्मिक गृहनिर्माण योजना १०३७
०३ सर्वसमावेशक गृहनिर्माण योजना ११९९
०४ कोंकण मंडळ योजना - टिव्ही जर्नलिस्ट असोसिएशन, पत्रकार प्रवर्गाकरिता राखीव सदनिका ६७
०५ प्रथम येणाऱ्यास प्रथम प्राधान्य योजनेअंतर्गत विखुरलेल्या सदनिका २२७८
एकूण ५३११
योजनांचा सविस्तर तपशील, विस्तृत पात्रता निकष, ऑनलाईन अर्ज नोंदणी व भरणा, अनामत रक्कम भरणा, सूचना, अटी व शर्ती इत्यादी करिता कृपया खालील संकेतस्थळांवर व मोबाईल अॅपवर भेट द्यावी.
अर्जदारांनी https://www.mhada.gov.in / प्रथम येणाऱ्यास प्रथम प्राधान्य या योजनेसाठी https://lottery.mhada.gov.in आणि इतर सर्व योजनेसाठी https://housing.mhada.gov.in संकेतस्थळांवर ऑनलाईन अर्ज नोंदणी व भरणा करावा
Mobile App - MHADA Housing Lottery System
सविस्तर जाहिरात व माहिती पुस्तिका दि. १५/०९/२०२३ रोजी दु. ३.०० वाजेपासून उपरोक्त संकेतस्थळांवर उपलब्ध होईल.
(मराठीत मोठे) मुख्य अधिकारी, कोंकण गृहनिर्माण व क्षेत्रविकास मंडळ, मुंबई
CPRO/A/620
म्हाडा - प्रत्येकाच्या गृहस्वरूपपूर्वतेसाठी कटिबद्ध असलेली आपली हक्काची संस्था

बृहन्मुंबई महानगरपालिका
श्री गणेशोत्सव : भक्तांसाठी सूचना
● मंडपाचा आकार अवाढव्य न ठेवता लहान असावा. सदर परिसर स्वच्छ ठेवावा. मंडप परिसरात ध्वनिकोषकाद्वारे होणारे ध्वनिप्रदूषण टाळावे.
● मंडपात ज्वालामुखी वस्तू नसाव्यात. आग विझवणारी उपकरणे असावीत.
● निर्माल्य हे कचरा कुंडीत न टाकता निर्माल्य कलशातच टाकावे.
● प्रतिबंधित प्लास्टिक पिशव्यांचा वापर करू नये.
● देखावे पाहता लहान मुलांची काळजी घ्यावी.
● श्री गणेशोत्सव काळात पावित्र्य व मांगल्य जपावे. मद्यपान करू नये. तंबाखूजन्प पदार्थांची विक्री या सेवना करू नये.
● माव्याची मिठाई, खाद्यपदार्थ खरेदी करताना दक्षता घ्यावी.
● श्रीगणेशमूर्ती प्राधान्याने पर्यावरणपूरक असावी. ती कुत्रिम तलावात विसर्जित करण्यास प्राधान्य द्यावे.
● जलप्रदूषण करणाऱ्या रंगाचेवर्णी पर्यावरणपूरक रंग वापरावे.
● सजावटीत थर्मालोला वापर न करता प्राधान्याने कागदी मसुरांचा व पर्यावरणपूरक बाबींचा वापर करावा.
● बृहन्मुंबई महानगरपालिका, पोलीस यांच्याद्वारे दिल्या जाणाऱ्या सूचनांचे काटेकोरपणे पालन करावे.
● आपत्कालीन परिस्थितीत महानगरपालिकेच्या नियंत्रण कक्षाशी ११९६ या दूरध्वनी क्रमांकावर संपर्क साधावा.
● सार्वजनिक उत्सव मंडळे, त्यांचे पदाधिकारी, प्रसाद उत्पादन वितरण करणारे अत्र व्यावसायिक यांना सूचित करण्यात येते की, 'अत्र सुरक्षा व मानके अधिनियम २००६' व नियम २०११ मधील तरतुदींचे पालन करणे बंधनकारक आहे.
● प्रसादासाठीचा कच्चा माल/अत्र पदार्थ हे परवाना धारक अथवा नोंदणीकृत अत्र व्यावसायिकांकडून खरेदी करावे.
● प्रसाद म्हणून फळांचा वापर करताना फळांची खरेदी ही ओळखीच्या, परवाना/नोंदणी धारकाकडून करावी. कच्च्या सडलेल्या किंवा खराब फळांचा वापर करू नये. प्रसाद करण्यासाठी लागणारे पाणी पिण्यास योग्य (पोटेबल) असावे.
● प्रसाद बनविणाऱ्या कॅटरस हा परवाना धारक असावा. प्रसाद तयार करण्याची जागा स्वच्छ व आग्नेयदायक असावी.
● अत्र सुरक्षा अधिकारी आल्यास त्यांना सहकार्य करावे व त्यांनी दिलेल्या सूचनांचे पालन करावे. अत्र/प्रसाद या बाबत काही शंभय असल्यास आपल्या क्षेत्राच्या अत्र सुरक्षा अधिकारी अथवा सहाय्यक आयुक्त (अत्र) तथा पदनिर्देशित अधिकारी यांच्याशी प्रत्यक्ष संपर्क साधावा किंवा संबंधित महानगरपालिका विभाग कार्यालयातील वैद्यकीय अधिकारी (आरोग्य) यांच्याशी संपर्क साधावा.
● वरील संदर्भात माहिती / तक्रार / सूचना असल्यास 'एफडीए हेल्पलाईन' वर कळवावे.
श्री गणेश गौरव पुरस्कार स्पर्धा २०२३
सार्वजनिक गणेशोत्सव मंडळांनी सहभागी व्हावे !
क) प्रथम पुरस्कार रु. ७५,०००/-
द्वितीय पुरस्कार रु. ५०,०००/-
तृतीय पुरस्कार रु. ३५,०००/-
ख) वैयक्तिक पुरस्कार
१) सर्वोत्कृष्ट मूर्तिकार रु. २५,०००/-
२) सर्वोत्कृष्ट सजावटकार रु. २०,०००/-
ग) दोन उत्तेजनां पुरस्कार (प्रत्येकी रु. १०,०००/-)
घ) शाइ मातीची सर्वोत्कृष्ट मूर्ती पुरस्कार रु. २५,०००/-
च) सामाजिक कार्य / अवयवदान जागृती / समाज कार्य पुरस्कार रु. १५,०००/-
स्पष्टीचे नियम व प्रवेश अर्ज हे बृहन्मुंबई महानगरपालिकेच्या विभाग कार्यालयांमध्ये आणि बृहन्मुंबई महानगरपालिका मुख्यालयातील जनसंपर्क विभागात उपलब्ध आहेत. हे अर्ज संपूर्ण माहितीसह सोमवार, दिनांक १८/०९/२०२३ रोजी सायंकाळी ४ वाजेपर्यंत जनसंपर्क विभाग, बृहन्मुंबई महानगरपालिका मुख्यालय, मुंबई-१ येथे सादर करावे.
अधिक माहितीसाठी संपर्क क्रमांक - ०२२-२२७५ ४५३७
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